

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**O.A. NO. 479 OF 2018
(EARLIER O.A. NO. 18(THC)/2013(WZ))**

IN THE MATTER OF:

GOA FOUNDATION

...APPLICANT

VERSUS

STATE OF GOA & ORS.

...RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT NO. 1 AND 2
IN TERMS OF ORDER DATED 04.03.2020

1. The present status report is being filed in pursuance of the directions passed by this Hon'ble Tribunal vide order dated 04.03.2020.
2. That vide order dated 06.12.2018, this Hon'ble Tribunal had directed the State Government of Goa to ensure that work of the Private Forest Review Committee, constituted as per Order dated 06.01.2016 passed by this Hon'ble Tribunal, be completed by 31.03.2019 and in case of failure to do so, a penalty of Rs. 10,000/- per day from 01.04.2019 onwards will be paid by the State Government till the date the Committee submits its report.
3. That accordingly, the Private Forest Review Committee had taken up the work and submitted its Interim Report before this Hon'ble Tribunal along with Interim Application No. 44/2019 wherein an extension of time of 90 days was sought from 31.03.2019 to complete the entire work and to submit the Final Report.
4. That vide Order dated 03.04.2019, this Hon'ble Tribunal was pleased to allow the I.A. No. 44/2019 and extended the time till 30.06.2019 in order to complete the exercise of verifying the

forest area and submit the Final Report. It was further observed that the requirement of paying penalty in terms of the order dated 06.12.2018 will operate after 30.06.2019.

5. That the Respondent No. 2 had filed an interim application dated 30.07.2019 before this Hon'ble Tribunal stating that the Private Forest Review Committee submitted its Final Report on 21.06.2019, in compliance with the Orders passed by this Hon'ble Tribunal. The Private Forest Review Committee completed the task as per the directions of this Hon'ble Tribunal and demarcated the Private Forests based on the criteria followed by the state of Goa identified by Sawant and Karapurkar committees which were left out in earlier demarcation of the forest department during 2003 to 2008.

6. That however, the report of the Private Forest Review Committee was not found to be in order by the State Government of Goa, inter alia, for the reasons that proper methodology for field verification was not followed, parties were not notified, etc. and prayed for suitably extending the time period to complete the exercise of reviewing of private forest areas identified by earlier Sawant and Karapurkar committees.

7. That in compliance of this Hon'ble Tribunal's order dated 03.09.2019 in I.A. No. 531/2019, copy of the Private Forest Review committee report dated 21.06.2019 along with reasons for rejecting the same by state government has already been placed before this Hon'ble Tribunal by way an application dated 06.12.2019.

8. That vide order dated 08.08.2019 this Hon'ble Tribunal granted extension of time for another three months subject to the payment of cumulative amount of the penalty in terms of the

order dated 03.04.2019 and subject to deposit of a performance guarantee of Rs. 1 crore to the satisfaction of the Central Pollution Control Board (CPCB). Further the failure to complete the exercise would entail forfeiture of the performance guarantee and further penalty of Rs. 50 lakhs over and above the cumulative penalty in terms of order dated 03.04.2019. In compliance of order dated 08.08.2019, penalty of Rs. 9 lakhs and performance guarantee of Rs. 1 crore has been submitted to the CPCB.

9. It is submitted that considering the principles of natural justice the State Government of Goa vide notification dated 23.08.2019 constituted another committee under the chairmanship of Joint Secretary (Revenue), to finalize the report on private forests submitted by the Private Forest Review Committee after considering the objections of affected parties whose lands were identified as private forest by the Private Forest Review Committee in its report dated 21.06.2019. This was necessary considering the principles of natural justice to provide opportunity to affected persons whose rights over their land were encumbered in view of bringing these under private forests.

10. It is submitted that the Respondent No.1 and No. 2 filed an application dated 06.12.2019 seeking extension of time period of 6 weeks for submission of the final report after examination and scrutiny by the state government.

11. That this Hon'ble Tribunal granted six weeks' time for submission of final report vide order dated 10.12.2019 subject to payment of penalty of Rs. 50 lakhs and cumulative penalty as per this tribunal order dated 3.4.2019. In compliance to the

order dated 10/12/2019, Rs. 61 Lakhs has been submitted with the Central Pollution Control Board (CPCB).

12. It is submitted that in order to expedite the whole process, the Government of Goa constituted 7 site inspection teams to visit the various properties and verify the objections received by the committee headed by Joint Secretary (Revenue).

13. Since the field verification could not be completed on time, the Respondents filed an Application on 29.01.2020, seeking two weeks' time to file the status of work completed by the Joint Secretary (Revenue) Committee, the lands identified as private forest areas and regarding the status of verification of remaining objections of the affected parties on field.

14. That vide order dated 29.01.2020, this Hon'ble Tribunal allowed four weeks' time as final opportunity to complete the task and also directed that apart from filing the report before the Hon'ble Tribunal, a copy of the report be also handed over to the learned Counsel for the Applicant.

15. That in pursuance to this Hon'ble Tribunal's order dated 29.01.2020, the Joint Secretary (Revenue) Committee submitted a report dated 02.03.2020 which is annexed herewith as **ANNEXURE-A**.

16. That as per the report dated 02.03.2020 the Joint Secretary (Revenue) committee could not carry out site inspection in respect of 5 out of 166 objections totaling an area of about 0.4279 sq. kms.

17. That vide order dated 04.03.2020 this Hon'ble Tribunal granted 4 weeks' time to the Respondents as a final opportunity to complete the entire task.

18. That in light of the above factual circumstances and in pursuance of the directions passed by this Hon'ble Tribunal vide its order dated 04.03.2020, the Joint Secretary (Revenue) Committee has submitted its complete final report dated 13.3.2020 which is annexed herewith as **ANNEXURE-B**.

19. That as per the report of JS (Revenue) Committee, the abstract of review of private forest areas identified by earlier Sawant and Karapurkar committees is mentioned in the below table:

Private forest area identified by Sawant and Karapurkar committees by ocular survey.	67.12 sq.kms
Private forest area demarcated by forest department from 67.12 sq.kms from 2003-2008	41.20 sq.kms
Differences in areas identified by both committees and demarcated by Forest Department	25.92 sq.kms
Area identified by Review committee out of 25.92 sq.kms	4.91 sq.kms

Work carried by the JS (Revenue) Committee is as under:

I	II	Remarks
Area in which none filed objections before the JS(Revenue) committee	2.90 sq.kms	Taken as Private forest.
Area in which objections received by JS	2.01 sq.kms	

(Revenue) Committee out of 4.91 sq.kms		
Area found qualifying the criteria for private forests by JS (Revenue) committee	0.97 sq.kms	Taken as Private forest.
Area found not qualifying the criteria for private forests by JS (Revenue) committee	1.04 sq.kms	
Total area found qualifying the criteria of private forests in respect of Sawant and Karapurkar Committees.	41.20 + 2.90 + 0.97 = 45.07 Sq.Kms.	

20. That as per report submitted by the JS (Revenue) Committee, no objections were received for an area of 2.90 sq.kms out of 4.61 sq.kms identified by the Private Forest Review Committee. Thus, the said 2.90 sq.kms area has only tentatively been taken as private forest as there is an apprehension that after the current situation of COVID-19 pandemic is over and the lockdown ends, some objections might be received by the department in the weeks that follow.

21. The report dated 13.03.2020 at **ANNEXURE-B** is being placed on record as the complete final report.

Subhash

Principal Chief Conservator of Forest, Goa

**Principal Chief Conservator of Forests
Forest Department
Panaji - Goa**

PANAJI

DATED: - 11.04.2020





Government of Goa
Office of the Joint Secretary (Revenue)/Chairman of the Committee
constituted by Forest Department to finalize the report on Private
Forests submitted by the Review Committee.

Chamber No.105, 2nd floor,
Secretariat, Alto-Porvorim,
Bardez, Goa- 403 521.

No.27/3/2019-RD/

Dated: 02/03/2020

Final Report

I. Introduction

1.1 The Forest Department, Govt. of Goa, vide Notification No. MS/REV.PF/DCF/WP/2018-19/989/207 dtd. 23/08/2019 has constituted a Committee to finalize the report on Private Forests submitted by the Review Committee constituted vide Order No. 7-1-2009/FOR/087 dated 23/04/2018, after considering the objections of affected parties whose properties are going to be identified as Private Forests. The said Committee has the Joint Secretary (Revenue) as Chairman, with the Director of Settlement and Land Records and the Deputy Conservator of Forests, South Goa Division as its members. As per the said Notification, the Committee should consider objections of affected parties and submit its report before the time limit prescribed by Hon'ble NGT in its Order dated 08/08/2019 in O.A No.479/2018.

1.2 Subsequently, vide Addendum No. MS/REV-PF/DCF/WP/2018-19/283 dated 10/10/2019, the Forest Department appointed the Under Secretary (Revenue-I) as Member Secretary for the said Committee. Therefore, this Committee comprises of the following officers:

- a) The Joint Secretary (Revenue) - Chairman
- b) The Director of Settlement
& Land Records - Member

c) The Dy. Conservator of Forests,
South Goa Division - Member

d) The Under Secretary
(Revenue-I) -Member Secretary

- 1.3 The Committee in a meeting held on 30/09/2019, decided to issue Public Notice calling all the affected parties to submit their objections. The said notice was published in the English and Vernacular Daily News Papers on 25/09/2019 i.e. The Times of India-Goa and Gomantak (Marathi) as well as the Goa Government Official Gazette Series. III No. 26 dated 26/09/2019.
- 1.4 The Committee received 1500 odd objections including those that were with the Review Committee which were forwarded by Dy. Conservator of Forests, Working Plan Division, Ponda to this Committee. This Committee started hearing the objections on daily basis till 29/11/2019.
- 1.5 The Forest Department vide Order No. MS-REV.PF/DCF/WP/2018-19/383 dtd. 13/12/2019 issued directions to this Committee to finalize the report dated 21/06/2019 submitted by the Review Committee on the Private Forest areas identified by Sawant and Karapurkar Committees and submit the finalized report by 24/12/2019 for Government approval.
- 1.6 The Forest Department further constituted 07 (Seven) inspection teams vide Order No. MS/REV.PF/DCF/WP/2018-19/393 dated 30/12/2019, with directions to carry out site inspection of the properties as per Annexure in respect of the identified Private Forest by the Review Committee in its report dated 21/06/2019.





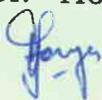


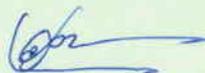
1.7 The site inspection of the additional area identified by the Review Committee in its report dated 21/06/2019 on the Private Forest areas identified by Sawant and Karapurkar Committees was accordingly taken up by the said 07 Inspection Teams.

II. Background of Identification of Private Forest.

2.1 For better understanding the subject of identification of Private Forest in the State of Goa, this Committee has decided to refer following court orders, which also give the brief background of the issue on Private Forests.

2.2 The Hon'ble Supreme Court of India in the case filed by T.N. Godavarman Thirumulkpad V/s Union Of India & Ors vide Order dated 12/12/1996 in W.P. (Civil) No. 202/1995 while commenting on the issue relating to the protection and conservation of the forests throughout the country held that the Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. Further it was held that, the word forest must be understood according to its dictionary meaning. This description covers all statutorily recognized forests, whether designated as reserved, protected or otherwise for the purpose of Section 2(i) of the Forest Conservation Act. It is also the view of Hon'ble Supreme Court that the term "forest land", occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof. Hon'ble Supreme Court directed each State







Government to constitute within one month an Expert Committee to:

- (i) Identify areas which are "forests", irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest;
- (ii) Identify areas which were earlier forests but stand degraded, denuded or cleared; and
- (iii) Identify areas covered by plantation trees belonging to the Government and those belonging to private persons.

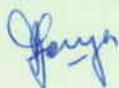
2.3 In pursuance to the directions of Hon'ble Supreme Court vide order passed on 12/12/1996 in the case of GODAVERMAN TIRUMULPAD V/S UNION OF INDIA, the Government of Goa, constituted the State Level Expert Committee under chairmanship of Shri. S.M. Sawant for identification of private forest, however since the exercise carried out by the Sawant Committee was not complete, the Karapurkar Committee was constituted.

2.4 The task entrusted to the State Level Expert Committees viz. Sawant Committee and Karapurkar Committee, was as under:

- a. To identify areas which is "forest" irrespective of whether they are notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest;
- b. To identify areas which were earlier forests, but stand degraded, denuded, or cleared;
- c. To identify areas covered by Plantation of trees belonging to Government and those belonging to private persons;

2.5 The following criteria was adopted by Sawant and Karapurkar Committees for identification of private forest.

- i. 75 % of the land must have forestry species.







- ii. The canopy density of the land should be minimum of 0.4 or more.
 - iii. The land should be a minimum of 05 (five) hectares or in contiguity with Government Forest.
- 2.6 Both the said Sawant and Karapurkar Committees submitted their reports to the State Government.
- 2.7 The Forest Department, Government of Goa further undertook the work of surveying and demarcating forest areas in private holdings all over the State of Goa, based on the reports of Sawant Committee and Karapurkar Committee.
- 2.8 The reports submitted by the Forest Department before the Hon'ble High Court is under challenge in W. P. No. 673/2008. The said petition was filed by Goa Foundation on the ground that the reports submitted by the Forest Department are contrary to the Sawant & Karapurkar Committee reports, orders of the Hon'ble High Court, since in the reports, some lands which are classified as forest in the Sawant and Karapurkar Committee have been omitted. It bears mentioning that the report also includes some lands which were not reflected in the Sawant and Karapurkar Committee reports. The Sawant Committee identified 46.60 sq.kms. area as Pvt. Forest while the Karapurkar Committee identified 20.52 sq.kms. of additional Pvt. Forest area. Thus both reports, speak of 67.12 sq.kms. of ocularly identified Private Forest area which is based on approximation. However, the Forest Demarcation Team found 41.20 sq. kms. It would suffice to say here, that 25.92 sq.kms of Pvt. Forest area from the Sawant and Karapurkar Committee reports stood excluded.
- 2.9 By Order dated 17/10/2013, the Hon'ble High Court of Bombay at Goa transferred the said W. P. No. 673/2008 to the National Green Tribunal

(WZ) at Pune. The said petition is registered as Application No. 16(THC) of 2013 (WZ). The said application is pending before the Hon'ble NGT.

2.10 Meanwhile, in pursuance to directive contained in order dated 16/12/2009, WP No.334/2006 of Hon'ble High Court in the interregnum, the Govt. of Goa has undertaken a de-novo exercise of identification of private forest and for this purpose, two committees had been constituted for North Goa (headed by V. T. Thomas) and South Goa (headed by F. X. Araujo) respectively appointed vide notification No. 7-1-2009/FOR/439 dated 27/11/2012 with the terms of reference to identify the balance area of Private Forest in North Goa Forest Division and South Goa Forest Division by locating the Private Forest on ground individually based on the criteria of 75% or more crop composition to be Forest in nature and Canopy density of 0.4 or more. In the terms of reference of the said committees, the criteria regarding 5 Ha or more if not contiguous to Government Forest was also given to review identified Private Forest areas which includes participation from NGO's. The said Committees have submitted their respective reports which indicate that the identification of Private Forest done by them is provisional and or prospective in nature. Nothing appears to have been finalized in respect of the said reports by the Government, however it has come to the notice of this Committee that the Forest Officials have already started invoking the prospective/provisional findings of the Thomas & Araujo Committees while processing applications filed by the land owners under the Land Revenue Code, 1968 and requests for tree fellings etc.

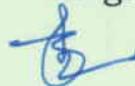
2.11 The Forest Department, thereafter issued a Notification No. 7-1-2009/FOR/087 dated 23/04/2018 in which it was stated that the work

of identification of Private Forests is complete and that the Committees constituted vide Notification No. 7-1-2009/FOR/439 dated 27/11/2012 are disbanded. The Government while disbanding the said Committees constituted in year 2012, further stated that in view of the grievances received from Private citizens as well as NGO on the inclusion or non inclusion of certain areas as Private Forest and in order to ensure an uniform approach to the issue, a new Committee is constituted to review identified Private Forest areas by these two Committees and those identified by the earlier Sawant and Karapurkar Committees in pursuance to the Order of Hon'ble National Green Tribunal, (WZ) dated 07/01/2016 in Application No. 18(THC)/2013(WZ) which have been finally surveyed. The said Private Forests Review Committee was given the following Terms of Reference:-

- a. The Committee shall review digitized maps of private forest areas which have been prepared using the Revenue Department/Directorate of Settlement and Land Records and overlaid on the satellite imageries of the Forest Survey of India for assessment of Forest cover in Goa, conforming to the three criteria.
- b. Technical expertise of Forest Survey of India (FSI), Bangalore could be taken in order to ascertain the composition and canopy' density of the identified areas, if there is any dispute.
- c. The Dy. Conservator of Forests of the concerned territorial divisions will then carry out ground verification in respect of such cases which are in doubt or having ambiguity in order to prepare final report on Private Forest areas in the State.

III. Works undertaken by the Present Committee:

- 3.1 The said Private Forests Review Committee submitted its report dated 21/06/2019 in which it was stated that an additional area of 4.91 sq. kms. (491.0826 ha) was found to be qualifying all the three criteria of Private Forest based on the terms of reference given to

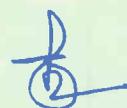


the said Committee. The Government did not accept the said report and constituted this present Committee vide Notification No.MS/REV.PF/DCF/WP/2018-19/989/207 dtd. 23/08/2019 and subsequent Addendum dated 10/10/2019 to finalize the report of said Review Committee dated 21/06/2019. The Government further directed that this Committee should consider the objection of affected parties while submitting the report as per time limit prescribed by Hon'ble NGT in its order dated 08/08/2019 in O.A. No. 479/2018.

- 3.2 The above background facts, reflect the status of private forest in Goa. The Sawant and Karapurkar Committee Reports are not yet notified by the Government. However, land identified as private forest as per criteria adopted by Sawant and Karapurkar Committees also cannot be used for any development in terms of the provisions of Forest Conservation Act, 1980. There is also no provision to divert such land for construction of houses and buildings. Therefore, no conversion of land under the Land Revenue Code, 1968 can be done by the Collector/Dy. Collector for such land although the said land may otherwise be fit and qualifies for conversion.
- 3.3 Pursuant to the public notice, approximately 1500 numbers of applications / objections were received and more applications/objections from the affected parties are still being received even while this final report is being prepared.
- 3.4 This Committee had started the hearings for all the applications / objections, however the Forest Department restricted the scope of this Committee and directed to finalize the report dated 21/06/2019 submitted by Review Committee. After issuing the said order, the 07 inspection teams were constituted by the Forest Department to carry out site inspections of the properties which are identified as Private

Forest by the Review Committee in its report dated 21/06/2019. The said teams are headed by the Inspector of Settlement and Land Records (ISLR) of respective Talukas with Range Forest Officers appointed by name and the Talathi as the other two members of the team. The site inspection teams were directed by the Forest Department to submit their respective reports to the Jt. Secretary (Revenue)/ Chairman of the Review Committee by 06/01/2020, so as to enable this Committee to finalize the Review Committee report dated 21/06/2019 for onward submission to Government on or before 10/01/2020.

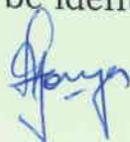
- 3.5 Hearings have been restricted only to the said objections in respect of which additional area was identified by the Review Committee, however some objectors covered under the said category could not be contacted on time keeping in mind the various directives and time constraints.
- 3.6 The hearings revealed violation of principles of natural justice due to failure in giving personal hearings by earlier Committees.
- 3.7 The concept of a tree as understood by the land owners is one that has either timber value or firewood value whereas, Private Forest Review Committee considers any woody plant whose branches spring from and are supported upon the trunk or the body and whose trunk or body is not less than 10 cms in diameter at a height of one meter from the ground level as a tree. This, therefore, includes shrubs, bushes etc. which may at times, be in between unkept agricultural plantations thereby effectively converting an agricultural area, sometimes along with dwelling houses, as Private Forest Land.
- 3.8 The site inspection reports which have been received indicate that the additional area identified by Review Committee may not qualify all the three criteria of Private Forest.



- 3.9 Considering the directions given by Forest Department vide Order No. MS-REV.PF/DCF/WP/2018-19/383 dated 13/12/2019 and Order No. MS-REV.PF/DCF/ WP/2018-19/393 dated 30/12/2019, only land where additional area was identified by the Review Committee as Private Forest was inspected by the 07 (seven) site inspection teams.
- 3.10 The inspection teams submitted their reports to this Committee which were examined vis- a- vis the corresponding objections. The recommendations/ observations of this Committee in respect of these cases after considering the said reports is enclosed herewith as an Annexure to this report.

IV. Observations of this Committee:

- 4.1 The present Committee was given the task of verifying/ finalizing the report of Review Committee submitted to Government on 21/06/2019. This Committee had started hearing the objections of the persons who will be affected if their land is identified as Private forest by giving them opportunities to submit their objections. The site inspections conducted in the short period of time has further shown that there might be irregularities that have cropped up or emerged in the report of the Review Committee dated 21/06/2019 as physical site inspections of the entire area were not carried out by the Review Committee. This was definitely required to be done for ascertaining the facts regarding each land before deciding any particular area as Private Forest to ensure that all the three criteria prescribed for designating land as Private Forest is met.
- 4.2 The job of identifying / finalizing Private Forest has to be completed on merits of each case. No scope can be left for ambiguity in the data on the basis of which the land will be identified as Private Forest or otherwise.



- 4.3 The Forest Department vide letter No.MS/REV.PF/DCF/WP/2018-19/989/28 dated 23/01/2020 has informed the Joint Secretary (Revenue)/Chairman of this Committee that the Govt. of Goa is paying Rs.10,000/- per day as penalty till the final report is submitted to Hon'ble NGT alongwith penalty of Rs.50 Lakhs and performance guarantee of Rs.1 Crore. In the said letter, it has also been stated by Under Secretary (Forests) that the next date of hearing is on 29/01/2020 and that the Interim Report submitted by the Committee does not mention about time period for submission of Final Report. The Under Secretary (Forests) has with the approval of the Govt. sought the submission of the Final Report immediately from this Committee without causing further loss of time as it increased penalty payment from the exchequer.
- 4.4 The Forest Department had issued the order constituting 07 (seven) site inspection teams with directions to the said teams to submit their reports to the Joint Secretary (Revenue)/Chairman of the Committee by 06/01/2020.
- 4.5 The total area involved in respect of the objections being dealt by this Committee is about half of the area i.e. 4.91 sq. kms. identified by the Review Committee, which had taken 14 months time to complete the work by following Stratified Random Sampling (SRS) method which involves just 5% sampling of the survey holdings. This report is being submitted to the Forest Department in terms of Government directives conveyed by Under Secretary (Forests). The site inspection teams and in particular, the Forest Officers on the said teams should have had a fair amount of time to complete their work looking at the nature and manner in which the said work is to be carried out by recording measurements of girth and tree canopy density of each tree.
- 4.6 In this regards, this Committee is of the unanimous opinion that the issue of identification of land as Private Forest can be done only if the entire survey holding of the affected party has been demarcated and taken up for tree count. Doing the work in patches as done by the

Review Committee may be suitable to complete the work, however it is not fair to the land owner who may be affected due to identification of his/her land as Private Forest.

- 4.7 This Committee is of the opinion that Private Forest had to be identified rationally keeping in mind the directives of the Hon'ble Apex Court which were positive steps taken over two decades ago for conservation of trees and the environment. However, while implementing the directives, designating any persons land having a dwelling house/structure used for residential or commercial purpose or land falling under settlement zone with land conversion certificate as Private Forest land is not desirable. Goa is a very small State having just 3,702 sq.kms with a hierarchy of Forest Officers which includes a Principal Chief Conservator of Forest, an Addl. Principal Chief Conservator of Forest, Conservators of Forests, Dy. Conservators of Forest, Assistant Conservators of Forest, besides non Gazetted Forest Officers like Range Forest Officers etc. There is also a Goa Forest Development Corporation Limited for the State of Goa. There should be no scope for any ocular identification of Private Forest or identification by patch sample method in residential, settlement areas, etc. Each and every property identified as Private Forest in such areas due to which development activity may have been barred might eventually have to be taken up for payment of compensation either monetary or by providing alternate land to the affected land owners.
- 4.8 It will be desirable that the Forest Department gets an action plan prepared for planting Forest tree species in the land identified as Private Forest instead of allowing such properties to remain as wild bush/shrub type of vegetation which is being considered as Private Forest.
- 4.9 This Committee hopes the recommendations made herein will contribute towards early resolution of the issues relating to identification of private land as Private Forest which are pending settlement since over 20 (twenty) years causing undue anxiety to the affected

parties who are sometimes, land owners of small holdings and in several cases it being their only immoveable property.

1 The Joint Secretary -Chairman
(Revenue)

2 The Director of Settlement -Member
& Land Records

3 The Dy. Conservator of -Member
Forests, South Goa Division

4 The Under Secretary -Member
(Revenue-I) Secretary

List of Private Forest objections received in respect of Review Committee Report.

Sr. No.	Taluka	Village	Sy. No./ P.T. Sheet	Name & addresses of the objectors	Sy. No./ P.T. Sheet	Additional Area Identified by Review Committee (ha)	Remarks
1	2	3	4	5	6	7	8
1	Sattari	Codal	10/2	Aarti Ramani, Flat 303, 14B, Asshiyana Estate, SN Rd, Wadala E, Mumbai	10/2	0.80	<p>1. The Forest Demarcation Team had demarcated 11.85 (Ha) in Sy. No.10/2(P) as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.80 (Ha) under said survey number as Pvt. Forest, with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 0.80 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 10/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/BICH/MISC/03/2020 dated 06/01/2020, No. ISLR/BICH/MISC/03/2020/76 dated 08/01/2020 and No. ISLR/BICH/MISC/03/2020/238 dated 10/02/2020 respectively which reveals that there are 1053 numbers agricultural species which includes 103 Pepper plants, 170 Banana plants and 622 Cashew saplings as against 208 numbers forest species in the above said area of 0.80 (Ha). The inspection team has also submitted the Tree Canopy density which is 59% of the said area. After excluding the 103 Pepper plants, 170 Banana plants</p>

						and 622 Cashew saplings, it is found that there are 158 non forest species against 208 forest species, with 56.83% of forestry crop composition.	
						<p>OBSERVATIONS:</p> <p>The area admeasuring 0.80 ha in Sy.No. 10/2 of Codal Village does not qualify the criteria as Private Forest since it does not meet the required criteria of forest crop composition.</p>	
2		-do-	6/4	Hare Krishna Agrinatural Pvt. Ltd., H. No. 25/2, Village Kodal, Nagargao, Valpoi, Sattari, Goa-403 506	6/4	2.41	<p>1. The Forest Demarcation Team had demarcated 23.17 (Ha) in Sy. No.6/4 as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 2.41 (Ha) as Pvt. Forest, with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 2.41 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 6/4 was conducted by the site inspection team, constituted vide Government Order No.MS- REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/BICH/MISC/03/2020 dated 06/01/2020, No. ISLR/BICH/MISC/03/2020/76 dated 08/01/2020 and No. ISLR/BICH/MISC/03/2020/238 dated 10/02/2020 respectively which reveals that there are 1881 numbers agricultural species which includes 76 Coconut saplings, 180 Lemon plants, 800 Banana plants and 207 Cashew saplings as against 202 numbers forest species in the above said area of 2.41</p>

							(Ha). The said team has also submitted the Tree Canopy density which is 28% in the said area. After excluding the 76 Coconut saplings, 180 Lemon plants, 800 Banana plants and 207 Cashew saplings, it is found that there are 618 non forest species against 208 forest species, with 25.18% of forestry crop composition. OBSERVATIONS: The area admeasuring 2.41 ha in Sy.No. 6/4 of Codal Village does not qualify as Private Forest since it does not meet the required criteria of forest crop composition and density.
3		Ansole	1/1	Mr. Abdul Munir Beig, H. No. 158, Nanus, Valpoi, Sattari, Goa		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
4	Bicholim	Latambarcem	765/0(P) & 768/0	Manikrao Babasaheb Rane & Ors, All r/o Vadawal, Latambarcem, Bicholim – Goa, PO: Assonora	765	1.90	1. The Forest Demarcation Team had demarcated an area of 7.00 (Ha) jointly under Sy. Nos. 764, 765 & 768 of village Latambarcem as Private Forest area. 2. In addition to the said area, the Review Committee identified an area of 1.90 (Ha) under Sy. No. 765/0 as Pvt. Forest with the remark that the area is partly demarcated by demarcation team. An additional area of 1.90 (Ha) has been identified by review committee making a patch of 8.16 (Ha) in Sy. No. 765(Part) and 768(Part) including earlier 6.26 (Ha) demarcated area which was erroneously mentioned as 7.0 (Ha) by earlier demarcation team. 3. No additional area has been identified by said

							<p>Review Committee under Sy. No. 768/0, therefore this committee has no jurisdiction in respect of Sy. No. 768/0, in terms of Government directives issued by Forest Department.</p> <p>4. The site inspection of Sy. No. 765/0 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/BICH/MISC/03/2020 dated 06/01/2020, No. ISLR/BICH/MISC/03/2020/76 dated 08/01/2020 and No. ISLR/BICH/MISC/03/2020/238 dated 10/02/2020 respectively which reveals that there are 18 numbers agricultural (Non-Forest) trees as against 161 numbers forest species with forest crop composition of 89.94% in the said area of 1.90 (Ha) with Tree Canopy density of 13.21%.</p> <p>OBSERVATIONS: The area admeasuring 1.90 ha in Sy. No. 765/0 of Latambarcem Village does not qualify as Private Forest since it does not meet the required criteria of density.</p>
5.	Pernem	Dhargal	340/0, 339/0, & 336/0	Pratap Yeshwant Kanolkar, r/o Dadachiwadi, Dhargal, Pernem – Goa.		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
6.	Bardez	Socorro	307/2-B Area 260 m2	Mr. Raghu Jaiswal, H.No.562/2/B/1-1, Chamunda Apt., Cujira, St. Cruz, Tiswadi – Goa		Nil	-do-

7.		-do-	307/2-D	Mr. Santosh Jaiswal, H.No.1077/W, Zoswaddo, Socorro, Bardez - Goa.		Nil	-do-
8.		--do--	307/2-E	Mr. Ramjanam Goond, R/o Reliance, near MRF showroom, Campal, Panaji - Goa		Nil	-do-
9.		-do-	307/2-C	Mr. Pawarulal Gupta, H.No.270/1, Behind Tanuja Store, St. Inez, Panaji.		Nil	-do-
10		--do--	307/2-F	Subhash Yadav, H.No.830/B, Ward 10, Miramar		Nil	-do-
11		-do-	307/2-E	Radhe Shyam Yadav, Dempo Marg, Tonca, Miramar		Nil	-do-
12		--do--	307/2-G	Mr. Santosh Jaiswal, H.No.364/B, Khalpwadaa, Canca, Mapusa		Nil	-do-
13		-do-	307/2-H	Mr. Prabhudayal Jaiswal, H.No.270/1, Behind Tanuja Store, St. Inez, Panaji		Nil	-do-
14		--do--	260/1	Chandragupta Traders Pvt. Ltd., Off Address: Salgaoncar Centre, E4, Murgaon Estate, Off Airport Road, Chicalim - Goa		Nil	-do-
15		--do--	291/1-A-4	Saraswati G. Chorlekar, HNO:277, Wallis Bhat, near Ganesh Temple, St. Inez - Panaji - Goa.		Nil	-do-
16		Penha da France	69/1-A	Alfred Frederick De Silva, 533, Mudda vaddo, Parra		Nil	-do-
17		-do-	90/1-B	Shri. Rajan B. Ramani, F/3, Madhuban Complex, Tambdi Mati, Santa Inez, P.O. Caranzalem		Nil	-do-
18		-do-	34/1, 35/1 & 38/1	Engr. A.L.S Odette Da Silva Alia Odette Vellho, 4/26 Velho House E2, Portais, Panjim - Goa, 403 001		Nil	-do-

19	-do-	34,35,38	Fernando & Celina Almeida, H.No. 30, Fr. Agnelo Rd, Altinho	Nil	-do-
20	-do-	34	Ramesh L. Mandrekar, POA Holder of Shri Deepak Mandrekar, L-13, Housing Board Colony, Porvorim	Nil	--do--
21	-do-	40/3	Mohan R. Halonkar, H.No. 377, Virelosa, Penha-da-Fran	Nil	-do-
22	--do--	40/3	Vishnu H. Bhonsle, H.No.379, Virlosa, Opp. Maritime School, Britona, Penha-da-Franca	Nil	-do-
23	-do-	40/3	Satish S. Phadte, H.No 411, Virlosa, Penha -da- Franc, Post Betim	Nil	--do--
24	-do-	40/3	Chandu D. Sawant, H.No 387, Virlosa, Penha -da- Franc, Post Betim	Nil	-do-
25	--do--	40/3	Anant D. Potekar, 407, Damayanti Niwas, Virlosa, Penha-da-Franca	Nil	--do--
26	-do-	40/3	Raghuvir S.D. Naik, H.No.455, Behind Maruti Temple, Virlosa	Nil	-do-
27	--do--	40/3(P)	Dasharath A. Potekar, H.No. 417/A, Virlosa	Nil	-do-
28	-do-	40/3	Sudhakar B. Shirodkar, Virlosa, Penha-da-Franc	Nil	--do--
29	-do-	40/3	Saroja alias Nikisha Naik, H.No.400, Virlosa	Nil	-do-
30	--do--	40/3	Govind Purushottam Daude, H.No.415, Virlosa	Nil	--do--
31	-do-	40/3	Paru Harichandra Narvekar, H.No. 402, Virlosa wado, Bardez	Nil	-do-
32	-do-	40/3	Mahananda Maheshwar Bhonsle, H.No.380, Virlosa wada, Britona	Nil	--do--
33	-do-	40/3	Dharma A. Volvoikar,, H.No.397, Virlosa wada, Penha da Franca, Betim	Nil	-do-

34		-do-	40/3	Raghuvir Ganesh Fadte, H.No.388, Virlosa wada, Bardez		Nil	-do-
35		-do-	40/3A	Dnyaneshwar P. Sawant, H.No. 384, Virlosa, Penha da Franc.		Nil	--do--
36		-do-	40/3(P)	Ramkrishna B. Bhonsle, H.No. 386, Virlosa wada, Bardez		Nil	-do-
37		-do-	29/1(Part)	Mr. Oswald Velho, C/o 7 th Floor, Karim Mansion, Panaji – Goa.		Nil	--do--
38		-do-	50/4	Golden Heritage Pvt. Ltd. SAAD, 3/2/E-1, Karaswada Mapusa		Nil	-do-
39		Assagao	145/1-H	Sanjay Vinayak Tendulkar, 161/90, Feria Baixa Road, Opp. Old Mapusa Clinic, Mapusa	145/1	0.75	<p>1. The Forest Demarcation Team had demarcated an area of 35.78 (Ha) jointly under Sy. No.145/1 & 144/1 along with remark that this block comprises Sy.Nos. 145(Part) & 144(Part) as Private. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.75 (Ha) under Sy. No. 145/1 as Private. Forest.</p> <p>3. The site inspection of survey number 145/1-H was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS & LR/BAR/MPS/MISC/01/2020/24 dated: 07/01/2020 which reveals that there are 02 (two) numbers forest species and NIL agricultural trees with Tree Canopy Density of 48.91% in the plot bearing Sy. No. 145/1-H of village Assagao.</p> <p>OBSERVATIONS:</p>

							The area admeasuring 0.013 ha in Sy.No. 143/1-H of Assagao Village qualifies as Private Forest since it meets the required criteria of forest crop composition and density.
40		--do--	159/1	Fr. Anthony Castello, Director, Agnel Institute of Technology and Design, Assagao,	159/1	0.49	<p>1. The Forest Demarcation Team had demarcated an area of 54.80 (Ha) jointly under Sy. No.160/1, 198/1, & 159/1 as Private. Forest area, with remarks that Plot 1 of the identified forest comprises of Sy. Nos. 198, 195, Part of 160 and Part of 159.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.49 (Ha) under Sy. No. 159/1 (Part) as Private. Forest with remarks that area is mentioned as part Forest by earlier demarcation team but not reflected on survey plan. An area of 0.49 Ha is identified as Private. Forest by Review Committee.</p> <p>3. The site inspection of Sy.No. 159/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS & LR/BAR/MPS/MISC/01/2020/24 dated: 07/01/2020 which reveals that the additional area admeasuring 0.49(Ha) identified by Review Committee under Sy. No. 159/1(Part) does not cover the portion of land belonging to the objector.</p> <p>OBSERVATIONS: 0.49 (Ha) identified by Review Committee under Sy.</p>

							No. 159/1(Part) does not affect the portion of land belonging to the objector.
41		-do-	159/1-B	Shri Prakash G. Harmalkar & Others, H.No.1452, Malbar Bandh, Anjuna, Bardez – Goa	159/1	0.49	<p>1. The Forest Demarcation Team had demarcated an area of 54.80 (Ha) jointly under Sy. No.160/1, 198/1, & 159/1 as Private. Forest area, with remarks that Plot 1 of the identified forest comprises of Sy. Nos. 198, 195, Part of 160 and Part of 159.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.49 (Ha) under Sy. No. 159/1 (Part) as Private. Forest with remarks that area is mentioned as part Forest by earlier demarcation team but not reflected on survey plan. An area of 0.49 Ha is identified as Private. Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 159/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS & LR/BAR/MPS/MISC/01/2020/24 dated: 07/01/2020 which reveals that there are 117 numbers forest species and 75 numbers non forest species with Forestry Crop composition of 60.41% and Tree Canopy Density of 78.59% .</p> <p>OBSERVATIONS: The area admeasuring 0.49 ha in Sy.No. 159/1-B of Assagao Village does not qualify as Private Forest</p>

							since it does not meet the required criteria of forest crop composition.
42		Pomburpa	40/3 & 61/12	Anthony Duarte, H.No.13/6, Pomburpa Arao, Bardez – Goa. 7588487075		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
43		-do-	40/12-A	Mr. Asis D. Coelho, FF2, Kamat Jewel, Vaiguin Waddo, Nachinola		Nil	As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
44		Mapusa City	Chalta 52 P.T. Sheet 47	Maria Wynoma De Faria, H.No.52, Morod, Mapusa		Nil	-do-
45		-do-	PT Sheet 64, Chalta 3A	Prashant N. Khorjuvenkar, H.No.16, Bandir Vaddo, Chapora, Bardez, Goa.		Nil	-do-
46		Xelpem, Mapusa City	Chalta Nos. 6, 8,10,11,20,29 ,38,41 & 52 of P.T.Sheet 47. Chalta No.8,19, ,23,25,26, 28,31,33, 34,49,& 50 of P.T. Sheet No.48. Chalta	Lucindo D.A. De Faria, H.No. 52, Mood, Mapusa		Nil	-do-

			No. 40 of P.T. Sheet No.65 and Chalta Nos. 1,5,9,12,14,16,18,20,22&24 of P.T. Sheet No.66			
47	Arpora	71/6	Belmira Gonsalves, H.No.25, Arpora, Bardez – Goa		Nil	-do-
48	-do-	62/0	Vidhyadhar Mandrekar, S/o Dinanath Mandrekar, Simwada, Arpora		Nil	-do-
49	-do-	73/2	Leao F.P. Dias, Power of Attorney Holder for Austin Xavier Dias, Maria Dias, Isabelle D'Souza, Lucas M. A. Dias, Maria Fernandes, Res: H. No. 380/5, Chunna Waddo, Sodiem, Siolim	73/2	0.08	<p>1. The Forest Demarcation Team had demarcated an area of 16.10 (Ha) jointly under Sy. No.73/1, 73/2, 73/3, 73/4, 81/1A, 81/2, 81/3, 81/4, 81/6, 81/7, 83/0, 84/1, 84/2, 84/3, 84/4, 84/5, 92/1, 92/2, 92/3, 92/5, 93/1 & 93/2 as Private Forest area, with remarks that block B comprises of part of Sy. Nos. 72, 73, 81, 83, 84, 92 & 93.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.08 (Ha) under Sy. No. 73/2 (Part) as Private Forest with the remarks that area is partly demarcated by earlier demarcation team. An additional area of 0.08 Ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 73/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site</p>

							inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/265 dated: 10/02/2020 which reveals that there are 35 numbers forest species and Nil non Forest Species with Forestry Crop composition of 100% and Tree Canopy Density of 58.31%. OBSERVATIONS: The area admeasuring 0.08 ha in Sy. No. 73/2 of Arpora Village qualifies as Private Forest. since it meets the required criteria of forest crop composition and density.
50	Reis Magos	42/1 43/0 & 44/0	Jose Ivo Gregorio Barreto, Casa Barreto, Near Municipal Garden, Panaji		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.	
51	-do-	48/3(P) of Plot No.78	Vishwas Warehousing & Trading Pvt. Ltd., Reg. Off. Suvarn Bandekar Buildg. P.O. Box 11, Vasco-da-Gama		Nil	-do-	
52	-do-	48/3(P) of Plot No.80	Shikargah Investment & Trading Pvt. Ltd., Reg. Off. Suvarn Bandekar Buildg. P.O. Box 11, Vasco-da-Gama		Nil	-do-	
53	-do-	41/0	"Paco Patriarcal, P.O. box No.216, Panaji - Goa .		Nil	-do-	
54	-do-	53/1(P)	Comunidade of Pilerne, Comunidade Buildg., H.No. 485, Nr. St. John Baptist Church, Pilerne, Marra.	53/1	0.35	1. The Forest Demarcation Team had demarcated an area of 21.59 (Ha) jointly under Sy. Nos. 43/0, 45/0, 46/0, 48/1 48/1-A-E, 48/2, 48/3, 48/4, 48/5, 49/1, 50/1, 51/1, 51/2, 51/3, 52/1, 53/1, 54/1, 55/1, 44/0, 56/1 & 56/2 as Private. Forest area with remark that Sy. No. 47 and part of 32, 41 & 42 comprise one block and Sy. No. 52, 54, 55 and Part of 43, 44, 45 &	

						<p>46 comprise one block.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.35 (Ha) under Sy. No. 53/1 as Private Forest with remarks that “the area is non forest as per earlier demarcation team. An additional area of 0.35 Ha is identified as Private Forest by Review Committee”.</p> <p>3. The site inspection of Sy.No. 53/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS & LR/BAR/MPS/MISC/01/2020/24 dated: 07/01/2020 which reveals that the additional area admeasuring 0.35(Ha) identified by Review Committee under Sy. No. 53/1 comprises of 60 (sixty) numbers forest species with Tree Canopy Density of 35.98%. There are NIL Non-forest/agricultural trees there by indicating forest tree species composition of 100% in the said area of 0.35(Ha).</p> <p>4. It is further reported by the site inspection team that, there exist three structures in the said area, out of which two are constructed up to ground plus one level admeasuring plinth area of 126 m2 and 130 m2 respectively and the third structure is having plinth area of 25 m2 with asbestos sheet roofing.</p> <p>OBSERVATIONS: The area admeasuring 0.35 ha in Sy. No. 53/1 of Reis Magos Village qualifies as Private Forest. However, currently the Tree Canopy Density of forest tree species is 35.98% due to construction of</p>
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							three structures by deforestation.
55		-do-	63/0	Mr. Henrique D'Souza, H.No. B/249, Villa Souza, Betim – Goa.	63/0	1.51	<p>1. The Forest Demarcation Team had demarcated an area of 0.24, 0.68, 0.59 & 1.28 ha in Block 3, 4, 5 & 6 respectively of Sy. Nos. 63/0 as Pvt. Forest.</p> <p>2. In addition to the said area, the Review Committee identified an area of 1.51 ha under Sy. No. 63/0 (Part) as Pvt. Forest. The committee also stated in its remark that an area of 7.94 Ha is already demarcated by earlier demarcation team which do not tally after adding up with the area mentioned by the earlier demarcation team of Forest department.</p> <p>3. The site inspection of Sy.No. 63/0 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/265 dated: 10/02/2020 which reveals that the additional identified area by Review Committee consists of 05 patches located at different points within Sy. No. 63/1 as indicated below:</p> <p>Patch A admeasuring 1,0725 sq mtrs there are 26 forestry species and 22 non forestry.</p> <p>Patch B admeasuring 1,095 sq mtrs there are 1 forestry species and Nil non forestry species.</p> <p>Patch C admeasuring 1,592 sq mtrs there are 24 forestry species and 2 non forestry species.</p> <p>Patch D admeasuring 155 sq mtrs there are 1</p>

							forestry species and Nil non forestry species. Patch E admeasuring 1,433 sq mtrs there are 19 forestry species and Nil non forestry species.																		
							<table border="1"> <thead> <tr> <th>Patch</th> <th>Canopy Density in %</th> <th>Crop composition in %</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>8.35</td> <td>48.14</td> </tr> <tr> <td>B</td> <td>1.79</td> <td>100</td> </tr> <tr> <td>C</td> <td>37.60</td> <td>60</td> </tr> <tr> <td>D</td> <td>18.88</td> <td>100</td> </tr> <tr> <td>E</td> <td>22.06</td> <td>100</td> </tr> </tbody> </table> <p>OBSERVATIONS: The area admeasuring 1.51 ha in Sy. No. 63/0 of Reis Magos Village does not qualifies as Private Forest since it does not meet the required criteria of density.</p>	Patch	Canopy Density in %	Crop composition in %	A	8.35	48.14	B	1.79	100	C	37.60	60	D	18.88	100	E	22.06	100
Patch	Canopy Density in %	Crop composition in %																							
A	8.35	48.14																							
B	1.79	100																							
C	37.60	60																							
D	18.88	100																							
E	22.06	100																							
56	Verla	110/13	Mrs. Lucia B. De Souza, H.No.224, Auchit Vaddo, Verla Canca, Bardez		Nil	As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.																			
57	-do-	110/14	Mr. Clement A. Lobo, H.No. 220, Auchit Vaddo, Verla Canca, Bardez		Nil	-do-																			
58	-do-	110/5 and 110/6	Mr. Ignatious A. D'Souza, Mrs. Annie t. D'Souza, Mrs. Genevieve G. Lobo, Ginny Mansion,		Nil	-do-																			

				Auchit Vaddo, Verla Parra - Barde ..			
59		Marna	105/39	Nascimento D'Cruz, H.No.95/3, Noronha Vaddo, Marna, Siolim, Bardez		Nil	-do-
60		-do-	105/51	Pandurang D. Mishal, H. No. 85, Ward No. 10, Ansabhat, Mapusa		Nil	-do-
61		-do-	105/52	Mahabaleshwar D. Mishal, H.No. 164/B2, Flat No.2, Dangui Colony, Mapusa		Nil	-do-
62		Tivim	403/1, 403/2 & 403/3	Dameddem Properties Pvt. Ltd., Director, Leslie Phillips, H.No.105/8 Church Street, Camp, Belgaum, Karnataka – 590 001 9823249823		Nil	-do-
63		-do-	.410/1	Leslie Phillips, H.No. 105B, Church Street, CAMP, Belgaum, Karnataka, 590 001 9823249823		Nil	-do-
64		Socorro	291/2	Mrs. Thelma Lobo, H. No. 1133/2, Main Socorro, Porvorim		Nil	-do-
65		Salvador do Mundo	239/1	Milton Dias, H.No.1511,Nr. St, Sebastian Chapel, Orda, Candolim	239/1	6.31	1. The Forest Demarcation Team had demarcated an area of 64.30 ha jointly under Sy. Nos. 237/0, 239/1, 239/2 & 266/0 as Pvt. Forest area with the remark that this block comprises of Sy. No. 239(P), 266(P) & 237(P). 2. In addition to the said area, the Review Committee identified an area of 6.31 ha under Sy. No. 239/1 as Pvt. Forest with the remark that as per the survey plan, area is 26.60 ha instead of 2.625 ha (Form I&

							<p>XIV). The area is partly demarcated by earlier demarcation team. An additional area of 6.31 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 239/1 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/322 dated: 12/02/2020 which states that the area has thick forestry growth and is not accessible to conduct the survey.</p> <p>OBSERVATIONS: The area admeasuring 6.31 ha in Sy. No. 239/1 of Salvador do Mundo Village, is inaccessible to conduct the survey due to forest growth and is a thick forest.</p>
66		-do-	236/0	<ol style="list-style-type: none"> 1. Alex D'Souza, Quilta, Salvador Do Mundo 2. Anthony Rebello, H.No. 259, Donvaddo, Salvador Do Mundo 3. John Vaz, H.No. 1153, Maina, Socorro. 	236/0	0.38	<ol style="list-style-type: none"> 1. The Forest Demarcation Team had demarcated an area of 8.98 ha jointly under Sy. Nos. 233/1, 233/2, 235/0 & 236/0 as Pvt. Forest area. 2. The Review Committee identified an area of 0.38 ha under Sy. No. 236/0 as Pvt. Forest with the remark that area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. An additional area of 0.38 ha is identified as Private Forest by the Review Committee. 3. The site inspection of Sy. No. 236/0 was conducted by the site inspection team, constituted

							vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/265 dated 10/02/2020.
							4. The objector desires to retain the land as Private Forest irrespective of the reports.
							OBSERVATIONS: As the objector desire to maintain the area as Private Forest no action is warranted in this case.
67		-do-	129/1	M/s Infinity Developers Private Ltd., 220, commerce House, 140, NM Road, Fort Mumbai 400 023	129/1	0.09	<p>1. The Forest Demarcation Team has demarcated 7.86 ha as Pvt. Forest jointly in Sy. No. 127/1, 127/2, 127/3, 132/0 and 129/1.</p> <p>2. The Review Committee identified an area of 0.09 ha under Sy. No. 129/1 as Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 0.09 ha is identified as Private Forest by the Review Committee.</p> <p>3. The site inspection of Sy. No. 129/1 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/322 dated 12/02/2020 which reveals that there are 26 numbers forest species and Nil non Forest Species with Forestry Crop composition of 100% and Tree Canopy Density of 54.80%.</p>

							OBSERVATIONS: The area admeasuring 0.09 ha in Sy. No. 129/1 of Salvador do Mundo Village qualifies as Private Forest since it meets the required criteria of forest crop composition and density.
68		Pilerne	17/1-A	Vishnu alias Vallabh Panvelcar, H.No.E/80, Pato, Raibandar		Nil	As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
69		Nachinol a	75/1	Mr. Tome Hilitor De Oliveira HNo: 1378, Bondir, Santa Cruz – Goa,	75/1	0.81	<p>1. The Forest Demarcation Team had demarcated an area of 10.14 ha jointly under Sy. Nos.71, 72 & 75 as Pvt. Forest area with remark that this block comprises Sy.No. 71(P) & 75(P).</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.81 under Sy. No. 75 with the remark that area is partly demarcated by earlier demarcation team. An additional area of 0.81 ha is identified as Private Forest by the Review Committee in Sub Division no. 75/1.</p> <p>3. The site inspection of Sy. No. 75/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/322 dated 12/02/2020 which reveals that there are 151 numbers forest species and 4 non Forest Species with Forestry Crop composition of 97.41% and Tree Canopy Density of 25.36%.</p>

							OBSERVATIONS: The area admeasuring 0.81 ha in Sy. No. 75/1 of Nachinola Village does not qualify as Private Forest since it does not meet the required criteria of density.
70	TISWADI	Goalim Moula	31/1-J	Salgaonkar Development & Construction Services Pvt. Ltd., Salgaocar Centre, E4, Murgaon Estate, Chicalim	31/1-J	20.08	<p>1. The Forest Demarcation Team had demarcated 16.62 ha as Private Forest area under Sy. No. 31/1.</p> <p>2. In addition to the said area, the Review Committee identified an area of 20.08 ha as Private Forest under said survey number with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 20.08 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 31/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/574 dated 14/02/2020 & No. ISLR/TIS/MISC/01/2020/704 dated 02/03/2020 which reveals that there exists 4 different patches identified by Review Committee in the said survey number. All the said patches are presently part of Sy. No. 31/1-J with following site inspection data:</p> <p>Patch I comprises of 15.6710 ha consisting of 1423 numbers of trees out of which 1350 are forest species while 73 are non forest species with forestry crop composition of 94.87% and tree canopy density of 9.022%.</p>

							<p>Patch II comprises of 1.9456 ha consisting with forestry crop composition of 76.83% and tree canopy density of 13.54%.</p> <p>Patch III comprises of 1.8758 ha. The work of assessment of crop composition and canopy density is not done by the inspection team due to shortage of time.</p> <p>Patch IV comprises of 0.5876 ha with Forestry Crop composition of 89.01% and tree canopy density of 20.91%.</p> <p>OBSERVATIONS: The patch I, II & IV comprising of area admeasuring 15.6710 ha, 1.9456 ha & 0.5876 ha respectively in Sy. No. 31/1-J of Goalim-Moula Village does not qualify as Private Forest since it does not meet the required criteria of density.</p>
71		--do--	39/2	Salgaonkar Leasing & Credit Co. Pvt. Ltd., Salgaocar Centre, E4, Murgaon Estate, Chicalim	39/2	22.86	<p>1. The Forest Demarcation Team had demarcated 14.13 ha as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 22.86 ha as Pvt. Forest.</p> <p>3. The site inspection of Sy. No. 39/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/704 dated 02/03/2020</p>

						<p>which reveals that there exists 4 different patches identified by Review Committee in the said survey number. All the said patches are presently part of Sy. No. 39/2 with following site inspection data</p> <p>Patch I comprises of 0.3970 ha consisting of 204 numbers of trees out of which 200 are forest species while 04 are non forest species with forestry crop composition of 98.04% and tree canopy density of 85.79%.</p> <p>Patch II comprises of 1.3227 ha consisting of 89 numbers of trees out of which 81 are forest species while 08 are non forest species with forestry crop composition of 91.01% and tree canopy density of 8.683%.</p> <p>Patch III comprises of 9.3958 ha consisting of 1615 numbers of trees out of which 1479 are forest species while 136 are non forest species with forestry crop composition of 91.58% and tree canopy density of 13.108%.</p> <p>Patch IV comprises of 2.5221 ha and the work of assessment of crop composition and canopy density is not done by the inspection team due to shortage of time.</p> <p>OBSERVATIONS: The patch I, comprising of area admeasuring 0.3970 ha qualifies as Private Forest since it meets the criteria, however Patch II & III admeasuring 1.3227 ha & 9.3958 ha respectively in Sy. No. 39/2(P) of</p>
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							Goalim-Moula Village does not qualify as Private Forest since it does not meet the required criteria of density.
72		Talaulim	97/1	Sweta Estate Pvt. Ltd, H. No.59, Chalbhat, Dauji Road, Ella Old Goa.	97/1	4.68	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee however identified a contiguous patch bearing area of 5.39 ha under Sy. Nos. 97/1 (P), 97/2(P), 97/2-A(P), 97/3(P) & 97/6. of village Talaulim. In the said patch, an area of 4.68 ha under Sy. No. 97/1(P) owned by the objector is identified as Pvt. Forest.</p> <p>3. The site inspection of Sy. No. 97/1 could not be conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019 due to shortage of time.</p>
73		-do-	106/1	Vardhan Real Estates Pvt. Ltd., Salgaonkar Centre, E4, Murgaon Estate, Off. Airport Rd, Chicalim	106/1	33.72	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee identified an area of 33.72 ha as Pvt. Forest.</p> <p>3. The site inspection of Sy. No. 106/1 could not be conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019 due to shortage of time.</p>

74		-do-	106/1	Mahadhan Real Estates LLP, Reg. Office: Salgaonkar House, Off Dr. F.L Gomes Rd., Vasco Da Gama, Goa.	106/1	33.72	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee identified an area of 33.72 ha as Pvt. Forest.</p> <p>3. The site inspection of Sy. No. 106/1 could not be conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019 due to shortage of time.</p>
75		-do-	107/1(P), 107/1-A, 107/1-B, 107/1-C	M/s. IDC Holdings, Dempo Trade Centre, 201-A/20-B, Patto, Panaji	107/1	24.17	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee however identified an area of 24.17 ha under Sy. No. 107/1 as Pvt. Forest.</p> <p>3. The site inspection of said 24.17 ha was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/704 dated 02/03/2020 which reveals that the area of objector No.1 comprises 7.59 ha and 3.76 ha under Sy. No. 107/1-A & 107/1-B (Part) respectively. The balance 12.82 ha is comprised under Sy.No. 107/1 (Part) which belongs to the objector No.2.</p>

							<p>In 7.59 ha under Sy. No. 107/1-A, there exist 766 number of trees out of which 764 are forest species while 02 are non forest species with forestry crop composition of 99.74% and tree canopy density of 11.76%.</p> <p>In 3.76 ha under Sy. No. 107/1-B (Part) the assessment was not done by the site inspection team as area is less than 5.00 ha</p> <p>In 12.82 ha under Sy. No. 107/1(Part), there exist 2619 number of trees out of which 2546 are forest species while 73 are non forest species with forestry crop composition of 97.21% and tree canopy density of 9.62%.</p> <p>OBSERVATIONS: The area admeasuring 24.17 ha under Sy. Nos. 107/1-A, 107/1-B (Part) & 107/1 (Part) of Talaulim Village does not qualify as Private Forest since it does not meet the required criteria.</p>
76		-do-	107/1	Salgaocar Marine Pvt. Ltd. Salgaocar Centre , E4, Murgao Estate, Off Airport Road, Chicalim	107/1	24.17	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee however identified an area of 24.17 ha under Sy. No. 107/1 as Pvt. Forest.</p> <p>3. The site inspection of said 24.17 ha was conducted by the site inspection team, constituted vide</p>

								<p>Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/704 dated 02/03/2020 which reveals that the area of objector No.1 comprises 7.59 ha and 3.76 ha under Sy. No. 107/1-A & 107/1-B (Part) respectively. The balance 12.82 ha is comprised under Sy.No. 107/1 (Part) which belongs to the objector No.2.</p> <p>In 7.59 ha under Sy. No. 107/1-A, there exist 766 number of trees out of which 764 are forest species while 02 are non forest species with forestry crop composition of 99.74% and tree canopy density of 11.76%.</p> <p>In 3.76 ha under Sy. No. 107/1-B (Part) the assessment was not done by the site inspection team as area is less than 5.00 ha</p> <p>In 12.82 ha under Sy. No. 107/1(Part), there exist 2619 number of trees out of which 2546 are forest species while 73 are non forest species with forestry crop composition of 97.21% and tree canopy density of 9.62%.</p> <p>OBSERVATIONS: The area admeasuring 24.17 ha under Sy. Nos. 107/1-A, 107/1-B (Part) & 107/1 (Part) of Talaulim Village does not qualify as Private Forest since it does not meet the required criteria.</p>	
77		Neura	23/1	Millfield	Developers	Private	23/1	Nil	As no additional area has been identified by the

		-O- Pequeno		Limited, Reg. Office:#244, Hoody village, Rajapalya, ITPL Road, Whitefield, Bangalore, 560048			Review Committee this Committee has no jurisdiction.
78		Bainguini m	26/2(P)	Morries Estates Pvt. Ltd., First Floor, Flat No.103, Manisha Apartment, Appasaheb Marathe Marg, Prabhdevi, Mumbai 400 025	26/2(P)	4.61	<p>1. The Forest Demarcation Team had demarcated an area of 12.10 ha jointly under Sy. No.16/1(P) & 26/2(P) as Private Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 4.61 (Ha) as Private Forest under Sy. No. 26/2(P) with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 4.61 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of survey number 26/2 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/47 dated 06/01/2020 & No. ISLR/TIS/MISC/01/2020/641 dated 21/02/2020 which reveals that the area of 4919 sq. mtrs. of the objector is identified as additional Private Forest area where in there are 101 number of trees out of which 12 are forest species and 89 non Forest Species with Forestry Crop composition of 11.88% .</p> <p>OBSERVATIONS: The area admeasuring 0.4919 ha in Sy. No. 26/2(P) of Bainguinim Village owned by the objector does</p>

							not qualify as Private Forest since it does not meet the required criteria of forest crop composition.
79		-do-	16/1 & 26/2	Moreshwar N.P. Navelkar, Syne Court Building, 2 nd Floor, Opp. Annapurna Apts., Nr. Gomantak Bhavan, St. Inez – Panaji	16/1(P) 26/2(P)	1.32 4.61	<p>1. The Forest Demarcation Team had demarcated an area of 12.10 ha jointly under Sy. No.16/1(P) & 26/2(P) as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 1.32 ha under Sy. No. 16/1(P) and 4.61 ha under Sy. No. 26/2(P) as Pvt. Forest.</p> <p>3. The site inspection of Sy. No. 16/1(P) & 26/2(P) was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/469 dated 05/02/2020 & No. ISLR/TIS/MISC/01/2020/641 dated 21/02/2020 which reveals that in respect of Sy. No. 16/1(P) for the area of 1.32 ha, there exists 2 plots. In Plot 1 there are 65 numbers of trees out of which 52 are forestry species while 13 are non forestry species with 80% forestry crop composition. Similarly, in plot 2 there are 157 numbers of trees out of which 155 are forestry species while 2 are non forestry species with 98.7% of forestry crop composition.</p> <p>In respect of Sy. No. 26/2 (P) it is reported that the objectors area does not fall in the additional area identified as Private Forest by Review Committee.</p> <p>OBSERVATIONS: The area admeasuring 1.32 ha in Sy. No. 16/1(P) of</p>

							Bainguinim Village qualifies as Private Forest since it meets the required criteria. However, the area of 4.61 (Ha) identified by Review Committee, does not involve the portion of land owned by the objector under Sy. No. 26/2 (Part) of Bainguinim Village.
80		-do-	26/2	Prasad S. Parulekar, H.No. 107/A, Ambekhand, Verem	26/2(P)	4.61	<p>1. The Forest Demarcation Team had demarcated an area of 12.10 ha jointly under Sy. No.16/1(P) & 26/2(P) as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 4.61 (Ha) as Private Forest under Sy. No. 26/2(P) with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 4.61 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 26/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/469 dated 05/02/2020 which reveals that the objector owns an area of 1.47 ha in Sy. No. 26/2 (P) which has 123 numbers of trees of which 85 are forestry species while 38 are non forestry species with forestry crop composition of 69.91%.</p> <p>OBSERVATIONS: The area admeasuring 1.47 ha in Sy. No. 26/2(P) of Bainguinim Village owned by the objector does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.</p>

81	-do-	26/2	RKJ Enterprises Pvt. Ltd., 83 Porvi Marg. Vasant Vihar, South West Delhi, New Delhi 110 057	26/2(P)	4.61	<p>1. The Forest Demarcation Team had demarcated an area of 12.10 ha jointly under Sy. No.16/1(P) & 26/2(P) as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 4.61 (Ha) as Private Forest under Sy. No. 26/2(P) with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 4.61 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 26/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/469 dated 05/02/2020 which reveals that the objector owns an area of 1.47 ha in Sy. No. 26/2 (P) which has 123 numbers of trees of which 85 are forestry species while 38 are non forestry species with forestry crop composition of 69.91%.</p> <p>OBSERVATIONS: The area admeasuring 1.47 ha in Sy. No. 26/2(P) of Bainguinim Village owned by the objector does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.</p>
82	Siridao	41/0	Dempo Properties & Investment Pvt. Ltd.,		Nil	As no additional area has been identified by the

				Reg. Office: Casa Dempo, M.G. Road, Panaji-403 001.			Review Committee, this Committee has no jurisdiction.
83		-do-	42/1			Nil	-do-
84		-do-	42/2			Nil	-do-
85		-do-	43/0			Nil	-do-
86		-do-	51/1			Nil	-do-
87		-do-	51/2			Nil	-do-
88		-do-	51/3			Nil	-do-
89		-do-	53/1			Nil	-do-
90		-do-	53/2			Nil	-do-
91		-do-	54/0			Nil	-do-
92		-do-	55/0			Nil	-do-
93		--do--	44/0, 48/0 & 50/0	Confraria De N. SRA Do Rosario E S. Almas Da Igreja De Siridao, Siridao Church, Siridao, Goa.		Nil	-do-
94		Chimbel	42/2	Mr. Virendra Tulsidas Kuncolkar, H. No. 55, Shirent, Chimbel, Goa.		Nil	-do-
95		Mandur	43/1	Ms. Maria Helena de Rocha Mr. Rafael de Mousinho Lopes, Through POA Joao Alano Noronha Lobo, r/o Opp. Comunidade Buildg., Mangor Hill, Vasco Da Gama Goa.	43/1	1.79	1. The Forest Demarcation Team had demarcated an area of 3.35 ha under Sy. No. 43/1 as Private Forest area. 2. In addition to the said area, the Review Committee identified an area of 1.79 ha under Sy. No. 43/1 as Private. Forest with the remark that the area is partly

						<p>demarcated by earlier demarcation team. An additional area of 1.79 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 43/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/47 dated 06/01/2020 which reveals that the said area of 1.79 ha comprises 3 different plots within Sy. No. 43/1 of Mandur village as follows:</p> <p>Plot I- 310 numbers of trees out of which 296 are forestry species and 14 are non forestry species with forestry crop composition of 95.48%.</p> <p>Plot II- 228 number of trees out of which 198 are forestry species and 30 non forestry species with forestry crop composition of 86.84%.</p> <p>Plot III- 218 numbers of trees out of which 181 are forestry species and 37 non forestry species with forestry crop composition of 83.02% .</p> <p>OBSERVATIONS: The area admeasuring 1.79 ha in Sy. No. 43/1 of Mandur Village qualifies as Private Forest since it meets the required criteria.</p>
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96		Curca	44/1	Mr. Vivek G.N. Panvelcar, "Savitri Bungalow", Near Nirmala Institute of Education, Altinho, Panaji - Goa		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
97		Azossim	8/1	Reis Magos Estate Pvt. Ltd., F 3 Landscape Mendes Plaza, Caranzalem, Panaji	8/1	3.92	<p>1. The Forest Demarcation Team had demarcated an area of 3.33 ha under Sy. No. 8/1 as Private Forest.</p> <p>2. In addition to the said area, the Review Committee identified an area of 3.92 ha under Sy. No. 8/1 as Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team, An additional area of 3.92 ha has been identified by Review Committee making a patch of 7.34 ha in Sy. No. 8/1 including earlier 3.33 ha demarcated area.</p> <p>3. The site inspection of Sy.No. 8/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/47 dated 06/01/2020 which reveals that the objector owns an area of 0.40 ha in Sy. No. 8/1(P) and there are 57 number of trees out of which 56 are forestry species and 1 is non forestry species with forest crop composition of 98.24%.</p> <p>OBSERVATIONS: The area admeasuring 0.40 ha in Sy. No. 8/1(P) of Azossim Village qualifies as Private Forest since it fulfils the criteria.</p>
98		-do-	8/1-B	M/s Prescon Homes Pvt. Ltd,	8/1	3.92	1. The Forest Demarcation Team had demarcated an

				Through its Director, Mr. Nirmal Kedia Office No.207, 2 nd floor, Edcon Mindspace, Campal, Panaji			<p>area of 3.33 ha under Sy. No. 8/1 as Private Forest.</p> <p>2. In addition to the said area, the Review Committee identified an area of 3.92 ha under Sy. No. 8/1 as Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team, An additional area of 3.92 ha has been identified by Review Committee making a patch of 7.34 ha in Sy. No. 8/1 including earlier 3.33 ha demarcated area.</p> <p>3. The site inspection of Sy. No. 8/1-B was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/47 dated 06/01/2020 which reveals that the objector owns an area of 3.37 ha in Sy. No. 8/1-B and there are total 279 numbers of trees out of which all are forestry species with forest crop composition of 100%.</p> <p>OBSERVATIONS: The area admeasuring 3.37 ha in Sy. No. 8/1-B of Azossim Village qualifies as Private Forest as it meets the criteria.</p>
99	Ponda	Shiroda	557/1	Dr. Prashant Lawande, 10, F1, Kamat Classic, Phase 4, Caranzalem - Goa	557/1	5.25	<p>1. The Forest Demarcation Team had demarcated an area of 3.72 ha under Sy. No. 557/1 as Private Forest.</p> <p>2. In addition to the said area, the Review Committee</p>

						<p>identified an area of 5.25 ha under Sy. No. 557/1 as Pvt. Forest area with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 5.25 ha has been identified by Review Committee.</p> <p>3. The site inspection of Sy. No. 557/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 9/ISLR/PON/OFF-CORR/20/222 dated 10/02/2020 which reveals that there are 857 numbers of trees out of which 783 numbers are forestry species and 74 numbers are non forestry species with Forest crop composition of 91.36% .</p> <p>OBSERVATIONS: The area admeasuring 5.25 ha in Sy. No. 557/1 of Shiroda Village qualifies as Private Forest since it meets the criteria.</p>	
100		Nirankal	101/0, 102/0 and 103/0	Vasant Tukaram Prabhu, r/o Kelithane, Nirankal, Ponda – Goa	101/0	10.03	<p>1. The Forest Demarcation Team had demarcated an area of 1.76 ha under Sy. No. 101/0 as Private Forest.</p> <p>2. In addition to the said area, the Review Committee identified an area of 10.03 ha under Sy. No. 101/0 as Pvt. Forest area with the remark that the area is partly demarcated by demarcation team. An additional area of 10.03 ha is identified as Private Forest by Review Committee.</p>

							<p>3. The site inspection of Sy. No. 101/0 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 9/ISLR/PON/OFF-CORR/20/234 dated 13/02/2020 which reveals that there are 1832 numbers of trees out of which 1401 numbers are forest species and 431 numbers are non forestry species with Forest crop composition of 76.47% .</p> <p>OBSERVATIONS: The area admeasuring 10.03 ha in Sy. No. 101/0 of Nirankal Village qualifies as Private Forest since it meets the criteria.</p>
101		Usgao	224/1	Pramod Jambhale, H.No.31, Ganganagar, Curti – Ponda		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
102		--do--	224/1	Prakash A. Jamble, Parag Co-op. Housing Society, Shantinagar, Ponda		Nil	-do-
103		Cuncolem	14/2	1. Mr. Sagun Pundalik Naik, 2. Mr. Ranganath Madhu Kunkolienkar, 3. Mr. Uddhav Vaman Naik, Pipel Bhat Durigwada, Cuncolem, Ponda		Nil	-do-
104	Dharbandora	Colem	36/0	Shyamsundar S. Gaonkar, H.No.17, Devlamol, Molcarnem, Quepem		Nil	-do-

105	Sangod	20/1-A	Sociedade de Fomento Industrial Pvt. Ltd., Vila Flores da Silva, Erasmoo Carvalho Street, P.O. Box No.31, Margao - Goa	20/1	0.82	<p>1. The Forest Demarcation Team had demarcated an area of 31.35 ha under Sy. No. 20/1(P) as Private Forest.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.82 ha under Sy. No. 20/1(P) as Private Forest.</p> <p>3. The site inspection of Sy. No. 20/1-A was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 9/ISLR/PON/OFF-CORR/20/224 dated 10/02/2020 which reveals that there are 275 numbers of trees out of which all are forestry species with Forest crop composition of 100%.</p> <p>OBSERVATIONS: The area admeasuring 0.82 ha in Sy.No. 20/1 of Sangod Village qualifies as Private Forest since it meets the criteria.</p>
106	Surla	16/4	Nitish Rangunthrao Dessai, Building No.9/3, Damodar Housing Society, Aquem, Margao	16/4	6.79	<p>1. The Forest Demarcation Team had demarcated an area of 48.02 ha Private Forest area under Sy.No.16/4 of Village Surla with remark that this block comprises Sy. No. 16 & 17/4.</p> <p>2. In addition to the said area, the Review Committee identified an area of 6.79 ha under Sy. No. 16/4 as Private Forest with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 6.79 ha is identified as Private</p>

						<p>Forest Review Committee.</p> <p>3. The site inspection of Sy. No. 16/4 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 9/ISLR/PON/OFF-CORR/20/225 dated 10/02/2020 which reveals that there are 3543 numbers of trees out of which 3527 numbers are of forestry species while 16 numbers are non forestry species with Forest crop composition of 99.54% .</p> <p>OBSERVATIONS: The area admeasuring 6.79 ha in Sy. No. 16/4 of Surla Village qualifies as Private Forest since it meets the criteria.</p>	
107			27/0	-do-	27/0	0.77	<p>1. The Forest Demarcation Team had not demarcated any area as Private Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee identified an area of 0.77 ha under Sy. No. 27/0 as Pvt. Forest stating a remark that the area is non forest as per earlier demarcation team. An additional area of 0.77 ha is identified as Private Forest by Review committee.</p> <p>3. The site inspection of Sy. No. 27/0 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No.</p>

							9/ISLR/PON/OFF-CORR/20/243 dated 17/02/2020 which reveals that there are 382 number of trees out of which 375 numbers are forestry species while 7 numbers are non forestry species with Forest crop composition of 98.16% . OBSERVATIONS: The area admeasuring 0.77 ha in Sy. No. 27/0 of Surla Village qualifies as Private Forest since it meets the criteria.
			17/4 &29/0	-do-		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
			33/0, 37/0 & 67/0	-do-		Nil	-do-
108		-do-	67/1-A	Rhea Distilleries, Gonvoloy, Nuvem, Salcete		Nil	-do-
109		-do-	29/0	Mollem Plantations & Resorts Pvt. Ltd., C/o. Longuinhos Beach Resort, Through its Director Smt. Doura Crisolina Almeida Coutinho, r/o Per Seraulim, Margao Colva Road, Salcete Goa.		Nil	-do-
110	Sanguem	Rivona	108/1	Madhav K. Prabhu Dessai H.No.239,Hill Colony, Tilamol	108	0.216	1. The Forest Demarcation Team had demarcated an area of 78.79 (Ha) jointly under Sy. Nos. 107(P) & 108(P) as Private Forest area along with the details

							<p>of adjacent area which included Sy No. 142(P) with remark that this block comprises of Sy. Nos. 107(P), 108(P), 126(P), 127(P), 141(P) & 142(P).</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.216 (Ha) only under Sy. No. 108/1-A as Private Forest.</p> <p>3. As no additional area has been actually identified by the Review Committee under Sy. No.108/1 of village Rivona, this Committee has no jurisdiction.</p>
111		-do-	108/1-A	Dilip V. S. Talaulikar, Flat No. B4, Janata CHSL, Opp. HDFC Bank Ltd., Aquem - Margao	108	0.216	<p>1. The Forest Demarcation Team had demarcated an area of 78.79 (Ha) jointly under Sy. Nos. 107(P) & 108(P) as Private Forest area along with the details of adjacent area which included Sy No. 142(P) with remark that this block comprises of Sy. Nos. 107(P), 108(P), 126(P), 127(P), 141(P) & 142(P).</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.216 (Ha) under Sy. No. 108/1-A as Private Forest.</p> <p>3. The site inspection of survey number 108/1-A was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/QPM/P.F./S,I/2020/26 dated 06/01/2020 which reveals that there are 113 numbers of trees out which all are forestry species with Forest crop composition of 100% .</p>

						OBSERVATIONS: The area admeasuring 0.216 ha in Sy. No. 108/1-A of Rivona Village qualifies as Private Forest since it meets the criteria.
112		-do-	126	Agrawal Minerals (Goa) Private Limited, Anand Bhavan, Old Station Road, Margao	Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
113		Curdi	29/1	Shripad V. Prabhu Dessai H.No.121,Opp. Miracles H.School, Sanguem	Nil	-do-
114		Naiguinim	1/1A,1B,1C	Cheason Fernandes, H.No. 465, Guneavaddo, Varca	Nil	-do-
115		Neturlim	105	Gurudas Prabhudessai and Ors. HNo:1, Chawdiwada, Netravali, Sanguem – Goa	1.3906	1. The Forest Demarcation Team did not demarcate any area under Sy. No. 105(P) as Private Forest. 2. The Review Committee however identified an area of 1.3906 (Ha) under Sy. No. 105(P) as Private Forest with the remark that area is non forest as per earlier demarcation team. An additional area of 1.3906 ha is identified as Private Forest by Review Committee. 3. The site inspection of Sy. No. 105/1(P) was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/QPM/P.F/S.I/2020/209 dated 20/02/2020 which reveals that there are 90% forestry species without any open spaces with more

						<p>than 40% canopy density in the said area admeasuring 1.3906 ha.</p> <p>Observation The area admeasuring 1.3906 ha in Sy. No. 105/1(P) of Neturlim Village qualifies as Private Forest since it meets the criteria.</p>
116	Colomba	48(P), 68(P), 57(P) & 144(P)	Sociedade de Fomento Industrial Pvt. Ltd., Vila Flores da Silva, Erasmo Carvalho Street, P.O.Box No. 31, Margao - Goa	144/(P)	26.86	<p>1. The earlier demarcation team of Forest Department has demarcated an area of 105.70 ha in Sy. No 48(P), 57(P), 68(P), 144(P) with details of adjacent areas included from Sy. No.17(P) and 46(P).</p> <p>2. The Review committee has identified an area of 26.86 ha in Sy. No. 144(P) with the Remark that "Area is non-forest as per earlier demarcation team. An area of 26.86 ha has been identified as private forest by Review Committee".</p> <p>3. The site inspection of Sy. No. 144(P) was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/QPM/P.F./S,I/2020 dated 13/02/2020 which reveals that the verification by the inspection team is carried out in 1ha area as it is observed by them that the entire area admeasuring 26.86 ha have similar forestry growth. In 1.00 ha area, there exist 900 numbers of trees out of which, 849 are forestry species while 51 are non forestry</p>

						species with forestry crop composition of 94.33% and canopy density of 81.46%. The inspection team has also observed that the entire area is hilly and densely forested wherein exists deep valley and steep slope. OBSERVATIONS: The area admeasuring 26.86 ha in Sy. No. 144(P) of Colomba Village qualifies as Private Forest since it meets the criteria.
117		Bati	34/1-A and 36/1	Shri Roy Antao, Resident of H.No.2701, Opp. Santos Garage, Near Arts Ads, Vidyanagar, Margao - Goa	Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
118		Curpem	5(P), 6(P) & 13(P)	Rajesh P. Timblo, B-1 – B2, Felecinta Complex, Nr. High Way Circle, Gogol, Fatorda, Margao	Nil	-do-
119	Quepem	Sulcorna	27 & 28	Krishna Plantations Pvt. Ltd., Nanu House, Margao	6.2467	1. The Forest Demarcation Team had demarcated an area of 57.19 (Ha) jointly under Sy. Nos. 15(P), 16(P), 17(P), 27(P), 28(P) & 4(P) of village Sulcorna as Private Forest area with remark that resurvey survey is under progress. 2. In addition to the said area, the Review Committee identified an area of 6.2467 (Ha) only under Sy. No. 28(P) as Private Forest with remarks that "the area is partly demarcated by earlier demarcation team an additional area of 6.2467 ha is identified as Private

						<p>Forest by Review Committee”.</p> <p>3. The site inspection of Sy. No. 28 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/QPM/P.F/S.I/2020/210 dated 20/02/2020 which reveals that out of above said area of 6.2467 ha, only 2.53 ha comprising under Sy.No.28/1-A & 28/1-B of village Sulcornia owned by the objector is involved. The inspection team inspected the said area on 12/02/2020 in presence of the objector Shri Sandesh K. Naik and as per the report, there exist 784 trees in the above said area of 2.53 (Ha) of which only 3 trees are agricultural species and rest 781 are forestry species. Therefore, 99.61% of the trees are forestry species crop composition, with canopy density of more than 40%.</p> <p>OBSERVATIONS: The area admeasuring 2.53 ha in Sy. No. 28/1-A & 28/1-B of Sulcornia Village qualifies as Private Forest as it meets the criteria.</p>
120		-do-	38/1(P)	Media Star Entertainment, B-1/B-2, Felecinta Complex,Nr. Statue Circle, Gogol, Fatorda	Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
121		Pirla	43/1	Nazario S. Pinto, H. No. 435, Guneavaddo, Varca	Nil	-do-
122		-do-	44(P)	Virginia M. Simoes, Mine Owner, HNo.89/J, Cupem,	Nil	-do-

				Nuven, Salcete – Goa,			
123		-do-	6/1	Shivanand V. Salgaonar, Salgaoncar House, Vasco		Nil	-do-
124		Xic-Xelvona	33/1-A & 33/1-B	Sociedade de Fomento Industrial Pvt. Ltd., Vila Flores da Silva, Erasmo Carvalho Street, P.O.Box No. 31, Margao - Goa		Nil	-do-
125		Balli	23/0	Mahesh G. Keny, H.No. 95/C-2, Cupem, Nuven		Nil	-do-
126		-do-	23/0	Sudhakar Y. Keny, H.No. 3, Adhudaya Apts., Aquem, Margao		Nil	-do-
127		Sirvoi	47/2,3,4,5,6,4 8/97,50/3,51/ 1 to 51/54, 166/2 & 166/3	Mr. Dattaraj V.Salgaonkar, Salgaonkar Centre, E4, Murgaon Estate, Chicalilm (04 applications)		Nil	-do-
128		Maina	16/1	Agrawal Minerals (Goa) Private Limited, Anand Bhavan, Old Station Road, Margao		Nil	-do-
129		Zanodem	14/1 & 19/1	Dr. Jaivant Sardessai, H.No.1/2543, Dovondem, Fatorda, Margao		Nil	-do-
130		Molcarnem	61/1 & 63/1	Dr. Jaivant Sardessai, H.No.1/2543, Dovondem, Fatorda, Margao		Nil	-do-
131		Hodar	36 (P)	Dinar Tarcar Resources (India) Pvt.		Nil	-do-

				Ltd., M.G. Road, Panaji			
132		Assolda	45 & 46	Kishor Alias Gopal K. Raut Dessai and Nilesh Kashinath Raut Dessai, H.No.86/1, Assolda, Quepem – Chandor		Nil	-do-
133	Canacona	Poinguinm	191/1A	Deeksha Holding Ltd., Rajabag, Canacona		Nil	-do-
134		-do-	No.252/1, Sy.No. 269/1 & 269/2	Vijay A. Poi Khot, "Mohan", Sheller, Canacona, Goa	269/1	2.218	<p>1. The Forest Demarcation Team had demarcated an area of 106.89 ha jointly under Sy. Nos. 259/1, 258/4, 260/1, 113/0, 2/1, 41/1, 269/1, 270/1, 165/1, 156/1 & 191(P) as Private Forest.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.81 ha under Sy. No. 259/1, 0.021 ha in Sy. No. 260/1 and 2.22 ha under Sy. No. 269/1 as Private Forest area.</p> <p>3. The site inspection of 2.22 ha under Sy. No. 269/1 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CAN/P.F./SI/2020 dated 08/02/2020 which reveals that in the said area, there are 498 numbers of trees out of which 397 numbers are of forest species while 101 are non forestry species with Forest crop composition of 79.71% and canopy density 24.19%.</p> <p>OBSERVATIONS: The area admeasuring 2.22 ha in Sy. No. 269/1 of Poinguinim Village does not qualify as Private</p>

							Forest since it does not meet the required criteria of density.
135		Cola	60/2	Gautam Govind Kamat, H.No. 433, Agas, Cola, Canacona		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
136		-do-	130/1	Anand V. Asnotikar, Behind N.G.O. Hall, M.G.Road, Karwar – Karnataka.		Nil	-do-
137		-do-	126/1 & 127/2	Sebastiao C. Fernandes, H. No: 269/A, Agonda, Dovolkhazon, Canacona – Goa	126(P)	3.73	<p>1. The Forest Demarcation Team had demarcated an area of 92.21 ha jointly under Sy. Nos. 27(P), 106, 111(P), 148(P), 125(P), 126(P), 127(P), 128(P), 129(P), 130(P), 60/2 & 34(P) as Private Forest area along with the details of adjacent area which included Sy. Nos. 28(P), 29(P), 35(P), 36(P), 32(P), 33(P), 61(P), 110(P) & 121(P).</p> <p>2. The Review Committee identified an additional area of 3.73 ha only under Sy. No. 126(P) as Private Forest area with the remark that area is mentioned as part forest by earlier demarcation team but not reflected clearly on survey plan, therefore whole area is reviewed. An additional area of 3.73 ha is identified as Private Forest by review Committee.</p> <p>3. The site inspection of Sy. No.126 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CAN/P.F./SI/2020 dated 13/02/2020 which reveals that the area is densely forested having steep</p>

							slope bounded by Arabian Sea on western side. Further, there are more than 500 forestry species and 84 non forestry species with 85.61% of forestry crop composition. OBSERVATIONS: The area admeasuring 3.73 ha in Sy. No. 126(P) of Cola Village qualifies as Private Forest since it meets the criteria.
138		Loliem	246/1	Ashok Naik, (Constituted Attorney of the legal heirs), 401 Manguirish Building, 4 th Floor, 18 th June Road, Panaji,		Nil	As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
139		-do-	253/21, 253/22, 229 259/1, & 199	Pandurang D. Acharya, Shelli, Loliem, Canacona, Goa.		Nil	-do-
		-do-	328/2 and 328/3	Ashok Naik, (Constituted Attorney of the legal heirs), 401 Manguirish Building, 4 th Floor, 18 th June Road, Panaji		Nil	-do-
		-do-	136/7, 136/7-A, 141/4, 253/3, 253/4, 253/5, 253/6	1. Sarvesh U. Acharya & 2. Arvind S. Archarya, H. No.767, Shelin, Loliem, Canacona		Nil	-do-

			and 253/19				
140		-do-	258/6	Atul M. Bhat, Pedem, Loliem	258	0.937	<p>1. The Forest Demarcation Team had not demarcated any area as Private Forest in Sy. No. 258 of Village Loliem.</p> <p>2. The Review Committee however identified an area of 0.937 (Ha) under said Sy. No. 258 as Private Forest. The said area did not comprise any area under Sy. No. 258/6 (P) of village Loliem.</p> <p>3. As no additional area has been actually identified by the Review Committee under Sy. No. 258/6 of village Loliem, this Committee has no jurisdiction.</p>
141		-do-	44/2, 150/1, 162/14 and 206/3	Atul M. Bhat, Pedem, Loliem		Nil	As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
142		Gaondo- ngrim	154/1	Purushottam Devappa Naik Dessai, Avem, Cotigao, Canacona-Goa.	154/1	1.36	<p>1. The Forest Demarcation Team had demarcated an area of 125.70 ha jointly under Sy. Nos. 168/1, 166/1, 153/1, 154/1, 155/1 & 158/1 as Private Forest along with the details of adjacent area which included Sy. No. 169(P).</p> <p>2. In addition to the said area, the Review Committee identified an area of 1.36 ha under Sy. No. 154/1 as Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 1.36 ha is identified as Pvt. Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 154/1 was</p>

						<p>conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CAN/P.F./SI/2020 dated 13/02/2020 which reveals that this area of 1.36 ha is divided in to 2 patches.</p> <p>Patch I admeasuring an area of 0.45 ha with 93 numbers of trees all of which are forestry species with forestry crop composition of 100% and density of 41.56%.</p> <p>Patch II admeasuring 0.91 ha in respect of which one Mr. Navdip Desai r/o Cotigao has objected for counting of trees.</p> <p>OBSERVATIONS: The area admeasuring 1.36 ha in Sy.No. 154/1 of Gaondongrim Village qualifies as Private Forest since it meets the criteria.</p>	
143		-do-	154/1	<ol style="list-style-type: none"> 1. Shri Suresh Balsu Desai, 2. Shri Putu Dattu Desai, 3. Miss Milan Dattu Desai, 4. Shri Bhiku Ganba Desai, 5. Shri Anandu Ganba Desai, 6. Shri Gokuldas Ganba Desai, 7. Shri Jiva Yeshwant Desai, 8. Shri Krishna Jiva Desai, 9. Shri Deepak Babu Desai, 10. Shri Manohar Shivram Desai, 	154/1	1.36	<ol style="list-style-type: none"> 1. The Forest Demarcation Team had demarcated an area of 125.70 ha jointly under Sy. Nos. 168/1, 166/1, 153/1, 154/1, 155/1 & 158/1 as Private Forest along with the details of adjacent area which included Sy. No. 169(P). 2. In addition to the said area, the Review Committee identified an area of 1.36 ha under Sy. No. 154/1 as Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 1.36 ha is identified as Pvt. Forest

				11. Shri Pradip Shivram Desai, 12. Shri Purushottam Devappa Desai, All r/o Avem, Cotigao, Canacona-Goa.			by Review Committee. 3. The site inspection of Sy. No. 154/1 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CAN/P.F./SI/2020 dated 13/02/2020 which reveals that this area of 1.36 ha is divided in to 2 patches. Patch I admeasuring an area of 0.45 ha with 93 numbers of trees all of which are forestry species with forestry crop composition of 100% and density of 41.56%. Patch II admeasuring 0.91 ha in respect of which one Mr. Navdip Desai r/o Cotigao has objected for counting of trees. OBSERVATIONS: The area admeasuring 1.36 ha in Sy.No. 154/1 of Gaondongrim Village qualifies as Private Forest since it meets the criteria.
144		-do-	154/1	Smt. Milan Dottu Desai, H.No.98, Avem, Cotigao, Canacona	154/1	1.36	1. The Forest Demarcation Team had demarcated an area of 125.70 ha jointly under Sy. Nos. 168/1, 166/1, 153/1, 154/1, 155/1 & 158/1 as Private Forest along with the details of adjacent area which included Sy. No. 169(P). 2. In addition to the said area, the Review Committee identified an area of 1.36 ha under Sy. No. 154/1 as

							<p>Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 1.36 ha is identified as Pvt. Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 154/1 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CAN/P.F./SI/2020 dated 13/02/2020 which reveals that this area of 1.36 ha is divided in to 2 patches.</p> <p>Patch I admeasuring an area of 0.45 ha with 93 numbers of trees all of which are forestry species with forestry crop composition of 100% and density of 41.56%.</p> <p>Patch II admeasuring 0.91 ha in respect of which one Mr. Navdip Desai r/o Cotigao has objected for counting of trees.</p> <p>OBSERVATIONS: The area admeasuring 1.36 ha in Sy.No. 154/1 of Gaondongrim Village qualifies as Private Forest since it meets the criteria.</p>
145	-do-	155/1	1. Shri Ulhas Bombo Desai, 2. Shri Bhikaro Ramchandra Desai,	155/1	10.88	1.The Forest Demarcation Team had demarcated an area of 125.70 ha jointly under Sy. Nos. 168/1, 166/1, 153/1, 154/1, 155/1 & 158/1 as Private Forest	

				<p>3. Shri Shivanand Anta Desai, 4. Smt. Kushawati Narayan Desai, 5. Shri Mohan Shiva Desai, 6. Shri Rajesh Laxman Desai, 7. Shri Suresh Balsu Desai, 8. Shri Putu Dattu Desai, 9. Shri Manohar S. Desai, 10. Shri Pradeep Shivaram Desai, 11. Shri Purushottam Devappa Desai, 12. Shri Jeeva Yeshwant Desai, 13. Shri Krishna Jiva Desai, 14. Shri Deepak Babu Desai, 15. Shri Bhiku Ganba Desai, 16. Shri Anandu Ganba Desai, 17. Shri Gokuldas Ganba Desai. All r/o Avem, Cotigoa, Canacona, Goa</p>		<p>area along with the details of adjacent area which included Sy. No. 169(P).</p> <p>2. In addition to the said area, the Review Committee identified an area of 10.88 ha under Sy. No. 155/1 as Pvt. Forest with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 10.88 ha is identified as Private Forest by Review Committee subject to the condition that it is not a Government forest.</p> <p>3. The site inspection of Sy. No. 155/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CAN/P.F./SI/2020 dated 08/02/2020 which reveals that the said area of 10.88 ha is divided in two patches of 3.6 ha and 7.24 ha respectively as follows:</p> <p>In Patch I, out of 3.6 ha, enumeration of trees was carried out in only 2.45 ha which has 648 numbers of trees out of which 635 number are forestry species while 13 are non forestry species with crop composition of 97.99 % and Canopy Density 49.90%. The balance area of 1.19 ha could not be enumerated due to objection of Mr. Tolu Velip.</p> <p>In Patch II, entire area of 7.24 ha was verified and it was found that there are 2525 numbers of trees of which 2438 are forestry species and 87 numbers are non forestry species with forest crop composition of</p>
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							96.5%. OBSERVATIONS: The area admeasuring 10.88 ha in Sy. No. 155/1 of Gaondongrim village qualifies as Private Forest since it meets the criteria.
146	Salcete	Raia	397/5,397/10 & 397/12	Alan S.F. Faleiro, H.No.400, Tolenband, Loutolim		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
147		Loutolim	145/2,146/2,151/1, 151/6, 152/1,152/6 & 166/1	Cesar Soares, H.No. 484, Devote, Loutolim, Salcete	166/(P)	1.57	<p>1. The Forest Demarcation Team had demarcated an area of 11.50 ha jointly under Sy. Nos. 165 (P) ,166 (P),154 (P), 160(P), 167(P), 193(P), 194(P), 201(P) & 202(P) as Private Forest. with the details of adjacent area as Sy. Nos. 168(P) 169(P), 190(P), 191(P), 192(P).</p> <p>2. In addition to the said area, the Review committee has identified an area of 1.57 ha only in Sy. No. 166(P) with the remark that the area is partly demarcated by earlier demarcation team.(existing demarcated area in Sy. No 166 is 3.36 Ha. after final verification and survey, the area is 4.93 Ha).</p> <p>3. The site inspection of said 1.57 ha in Sy. No. 166 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 10/ISLR/MISC/Private Forest//02/2020/240 dated 05/02/2020 which reveals that there are 549 numbers of trees out of which</p>

						355 are forestry species while 194 are non forestry species with Forest crop composition of 64.66% and Canopy density of 41.61%.
						OBSERVATIONS: The area admeasuring 1.57 ha in Sy. No. 166 of Loutolim Village does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.
148		-do-	160,165,166 & 193	Comunidade of Loutolim, Loutolim, Salcete	166(P)	Nil 1.57
						1. The Forest Demarcation Team had demarcated an area of 11.50 ha jointly under Sy. Nos. 165 (P) ,166 (P),154 (P), 160(P), 167(P), 193(P), 194(P), 201(P) & 202(P) as Private Forest. with the details of adjacent area as Sy. Nos. 168(P) 169(P), 190(P), 191(P), 192(P).
						2. In addition to the said area, the Review committee has identified an area of 1.57 ha only in Sy. No. 166(P) with the remark that the area is partly demarcated by earlier demarcation team.(existing demarcated area in Sy. No 166 is 3.36 Ha. after final verification and survey, the area is 4.93 Ha).
						3. The site inspection of said 1.57 ha in Sy. No. 166 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 10/ISLR/MISC/Private Forest//02/2020/240 dated 05/02/2020 which reveals that there are 549 numbers of trees out of which 355 are forestry species while 194 are non forestry

						species with Forest crop composition of 64.66% and Canopy density of 41.61%.
						OBSERVATIONS: The area admeasuring 1.57 ha in Sy. No. 166 of Loutolim Village does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.
149		-do-	154/1 & 154/7	Confraria Da Capela De Mae De Deus, Devotte, Loutolim		Nil As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
150		-do-	43/3	Alan S.F. Faleiro, H.No.400, Tolenband, Loutolim		Nil As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
151		-do-	339/3	Alan S.F. Faleiro, H.No.400, Tolenband, Loutolim		Nil -do-
152		-do-	165, 166, 167, 168/2, 168/6, 169/3, 169/6, 185/5, 190/3, 190/6, 191/1, 191/5 & 192/4	Mr. Lawrence Sobrinho, H. No. 408, Narcorda, Loutolim, Goa		1.57 1. The Forest Demarcation Team had demarcated an area of 11.50 ha jointly under Sy. Nos. 165 (P) ,166 (P),154 (P), 160(P), 167(P), 193(P), 194(P), 201(P) & 202(P) as Private Forest. with the details of adjacent area as Sy. Nos. 168(P) 169(P), 190(P), 191(P), 192(P). 2. In addition to the said area, the Review committee has identified an area of 1.57 ha only in Sy. No. 166(P) with the remark that the area is partly demarcated by earlier demarcation team.(existing demarcated area in Sy. No 166 is 3.36 Ha. after final verification and survey, the area is 4.93 Ha). 3. The site inspection of said 1.57 ha in Sy. No. 166 was conducted by the site inspection team,

							constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. 10/ISLR/MISC/Private Forest//02/2020/240 dated 05/02/2020 which reveals that there are 549 numbers of trees out of which 355 are forestry species while 194 are non forestry species with Forest crop composition of 64.66% and Canopy density of 41.61%.
							OBSERVATIONS: The area admeasuring 1.57 ha in Sy. No. 166 of Loutolim Village does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.
153		Curtorim	232/3,233/2 & 240/5	Andre Da Costa H.No.1221, Undirim, Curtorim		Nil	As no additional area has been identified by the Review Committee, this Committee has no jurisdiction.
154		-do-	240/2	Jose Ponciano Da Costa H.No.990, Nr. Post Office, Curtorim, Salcete		Nil	-do-
155		-do-	185/3, 186/4, 186/9, 186/12, 193/16, 193/18 & 240/3	Miguel A. Vaz, H.No.1580, Argicol, Curtorim, Salcete, Goa		Nil	-do-
156		Raia	400/2	Junette Desa, Mariella, H.No.225, Arlem, Raia, Salcete, Goa.	400(P)	0.323	1. The Forest Demarcation team had demarcated an area of 6.80 (Ha) jointly under Sy. No 297(P), 334(P), 201(P), 200(P), 397(P), 363(P), 364(P), 362(P), 398(P), 400(P) & 401(P) as Private Forest.

							<p>2. In addition to the said area, the Review Committee has identified an area of 0.323 (Ha) in Sy. No. 400(P) with the remark that "The area is partly demarcated by earlier demarcation team. An additional area of 0.323 (Ha) is identified by Review Committee".</p> <p>3. The site inspection of 0.323 ha under Sy. No. 400(P) was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team under No. 10/ISLR/MISC/Private Forest/62/2020/21 dated 08/01/2020 reveals that the said area of 0.323 (Ha) is covered under Sy. Nos. 400/2, 400/4 and 400/5 of village Raia. Further, the objector has raised objection in respect of only Sy. No. 400/2 and it is found that 86 sq. mtrs. out of 0.323 ha falls under said Sy. No. 400/2 as additional Private Forest area. There exists only one tree of forest species with canopy density of 4.83% in said 86 sq. mtrs.</p> <p>OBSERVATION: The area admeasuring 0.0086 ha in Sy. No. 400/2 of Raia Village does not qualify as Private Forest since it does not meet the required criteria of density.</p>
157		-do-	400/2	Renee Amonkar, Bld-8, UG-1, Phase 4, Kamat Classic, Caranzalem- Tiswadi	-do-	-do-	-do-
18		-do-	398/1 &	Dr. Jose Romeno Faleiro,		Nil	As no additional area is been identified by the

			398/4	225, Mariella, Arlem – Raia, Salcete, Goa			Review Committee, this Committee has no jurisdiction.
159	Mormugao	Sancoale	69/1 & 69/1-B	Kailash Singla, H.No.235/1, Pulwado, Benaulim	69(P)	6.68	<p>1. The Forest Demarcation Team had demarcated an area of 1.42 ha under Sy. No. 69(P) as Private Forest along with the details of adjacent area which included Sy. No. 104(P) with remark that this block comprises of Sy. No. 55(P) & 104(P)</p> <p>2. In addition to the said area, the Review Committee identified an area of 6.68 ha under Sy. No. 69(P) as Private Forest area stating further that as per the remark of earlier demarcation team, Sy. No. 55(P) & 104(P) forms part of already demarcated area of Sy. No. 69, which is not correct. Survey plan of 3.30 ha comprising of part of Sy. No. 69 & 64 is available instead of 1.42 ha. Upon overlaying the earlier demarcated plan on survey plan, the location of earlier demarcated plan could not be ascertained. Therefore whole area of Sy. No. 69 was viewed. An additional area of 6.68 ha is identified as Private Forest by Review committee.</p> <p>3. The site inspection of Sy. No. 69 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CTS/VAS/Misc/02/2020/110 dated 17/02/2020 which reveals that the objector owns 5.52 ha out of said 6.68 ha in Sy. No. 69/1-B(P). In this 5.52 ha, there exists three patches. The patch I & II admeasures 2000 & 12,000 sq. mtrs. respectively wherein there exists 63 number of trees all belonging</p>

							to forestry species with canopy density of 7.81% . The patch III admeasures 41,200 sq. mtrs. wherein exists 1,127 number of trees out of which 1,104 are forestry species while 23 are non forestry species with forest crop composition of 97.96% and canopy density of 40.92% .
160		-do-	69/1(P)	Bhoj Arjun Naik, H.No. 352, Sindolim, Sancoale.	69/(P)	6.68	<p>OBSERVATIONS:</p> <p>The area under patch III admeasuring 41,200 sq. mtrs. forming part of Sy. No. 69/1-B of Sancoale Village qualifies as Private Forest since it meets the criteria however, patch I & II admeasuring 2,000 Sq. mtrs. and 12,000 sq. mtrs. respectively forming part of Sy. No. 69/1-B of Sancoale Village does not qualify the criteria of Private forest since it does not meet the required criteria of density.</p> <p>1. The Forest Demarcation Team had demarcated an area of 1.42 ha under Sy. No. 69(P) as Private Forest along with the details of adjacent area which included Sy. No. 104(P) with remark that this block comprises of Sy. No. 55(P) & 104(P)</p> <p>2. In addition to the said area, the Review Committee identified an area of 6.68 ha under Sy. No. 69(P) as Private Forest area stating further that as per the remark of earlier demarcation team, Sy. No. 55(P) & 104(P) forms part of already demarcated area of Sy. No. 69, which is not correct. Survey plan of 3.30 ha comprising of part of Sy. No. 69 & 64 is available instead of 1.42 ha. Upon overlaying the earlier demarcated plan on survey plan, the location of</p>

						<p>earlier demarcated plan could not be ascertained. Therefore whole area of Sy. No. 69 was viewed. An additional area of 6.68 ha is identified as Private Forest by Review committee.</p> <p>3. The site inspection of Sy. No. 69 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CTS/VAS/Misc/02/2020/110 dated 17/02/2020 which reveals that the objector owns 1.16 ha out of said 6.68 ha in Sy. No. 69/1(P). In this 1.16 ha area, there are 293 numbers of trees out of which 282 are forestry species while 11 are non forestry species with Forest crop composition of 96.25% and Tree Canopy density of 53.03%.</p> <p>OBSERVATIONS: The area admeasuring 1.16 ha forming part of Sy. No. 69/1(P) of Sancoale Village qualify as Private Forest as it meets the criteria.</p>	
161		-do-	55/2	Mr. Marcos D'Costa H.No.68/3, Maple House, Deussall, Chicalim	55/(P)	14.63	<p>1. The Forest Demarcation Team had not demarcated any area under Sy. No. 55(P) as Private Forest.</p> <p>2. The Review Committee however identified an area of 14.63 ha under Sy. No. 55(P) as Private Forest area with the remark that as per the available survey plan prepared by earlier demarcation team, part of Sy. No. 55 and 104 forms a patch of 1.42 ha. Upon overlaying the earlier demarcated plan could not be ascertained. Therefore whole area of Sy. No.</p>

							55 was viewed. An additional area of 14.63 ha is identified as Private Forest by Review Committee. 3. The site inspection of Sy. No. 55(P) was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CTS/VAS/Misc/02/2020/110 dated 17/02/2020 which reveals that the objector owns 60 sq. mtrs. of land forming part of Sy. No. 55/2-B in which there exists only one tree of forestry species with the Forest crop composition of 100% and Tree Canopy density of 9.53% . OBSERVATIONS: The area admeasuring 0.006`ha forming part of Sy.No. 55(P) of Sancoale Village does not qualify as Private Forest since it does not meet the required criteria of density.
162	-do-	294/4, 250/1 & 50/1	Manohar A. Wagle & Bhalchandra A. Wagle, Vaglo Buildg., M.G. Road, Panaji			Nil	As no additional area is been identified by the Review Committee, this Committee has no jurisdiction.
163	-do-	64/3-C	Anand Chandra Bose, 801, Anand Square, Nr. Sanjeevani Hospital, Baina, Vasco			Nil	-do-
164	-do-	55/2-C	Mr. Tharamchiril V. Sebastian, St. Andrews Residency, 4 th flr, 4-D, Opp. KTC Bus stop, Vasco - Goa	55/(P)		14.63	1. The Forest Demarcation Team had not demarcated any area under Sy. No. 55(P) as Private Forest. 2. The Review Committee however identified an area of 14.63 ha under Sy. No. 55(P) as Private

						<p>Forest area with the remark that as per the available survey plan prepared by earlier demarcation team, part of Sy. No. 55 and 104 forms a patch of 1.42 ha. Upon overlaying the earlier demarcated plan could not be ascertained. Therefore whole area of Sy. No. 55 was viewed. An additional area of 14.63 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 55(P) was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CTS/VAS/Misc/02/2020/110 dated 17/02/2020 which reveals that the objector owns 230 sq. mtrs. of land forming part of Sy. No. 55/2-C in which there exists only 13 numbers of trees out of which 10 are forestry species while 3 are non forestry species with Forest crop composition of 76.92% and Tree Canopy density of 60.85%</p> <p>OBSERVATIONS: The area admeasuring 0.023 ha forming part of Sy. No. 55(P) of Sancoale Village qualifies as Private Forest since it meets the criteria.</p>
165	-do-	69/1-A	Amith Kumar B. Bhosle, H.No. 33/B, Near Ganapati Temple, Sasmolem, Baina, Vasco Da Gama	69/(P)	6.68	<p>1. The Forest Demarcation Team had demarcated an area of 1.42 ha under Sy. No. 69(P) as Private Forest along with the details of adjacent area which included Sy. No. 104(P) with remark that this block comprises of Sy. No. 55(P) & 104(P).</p>

						<p>2. In addition to the said area, the Review Committee identified an area of 6.68 ha under Sy. No. 69(P) as Private Forest area stating further that as per the remark of earlier demarcation team, Sy. No. 55(P) & 104(P) forms part of already demarcated area of Sy. No. 69, which is not correct. Survey plan of 3.30 ha comprising of part of Sy. No. 69 & 64 is available instead of 1.42 ha. Upon overlaying the earlier demarcated plan on survey plan, the location of earlier demarcated plan could not be ascertained. Therefore whole area of Sy. No. 69 was viewed. An additional area of 6.68 ha is identified as Private Forest by Review committee.</p> <p>3. The site inspection of Sy. No. 69 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CTS/VAS/Misc/02/2020/91 dated 10/02/2020 which reveals that the objectors area admeasures 0.3110 ha under Sy. No. 69/1-A of Sancoale village and it falls outside the 6.68 ha additional Private Forest area identified by the Review Committee.</p> <p>OBSERVATIONS: The area of 6.68 ha does not comprise the objectors area admeasuring 0.3110 of Sy. No. 69/1-A of Sancoale Village.</p>
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166	-do-	34/1, 55/9, 56/3 and 95/11	Holy Family Society, Holy Family Generalate, Sancoale, P.O. Cortalim	55/(P)	14.63	<p>1. The Forest Demarcation Team had not demarcated any area under Sy. No. 55(P) as Private Forest.</p> <p>2. The Review Committee however identified an area of 14.63 ha under Sy. No. 55(P) as Private Forest area with the remark that as per the available survey plan prepared by earlier demarcation team, part of Sy. No. 55 and 104 forms a patch of 1.42 ha. Upon overlaying the earlier demarcated plan could not be ascertained. Therefore whole area of Sy. No. 55 was viewed. An additional area of 14.63 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 55(P) was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/CTS/VAS/Misc/02/2020/110 dated 17/02/2020 which reveals that the objector owns 0.66 ha under Sy. No. 55/9 out of said 14.63 ha in which there are 167 numbers of trees out of which 165 are forestry species while 02 are non forestry species with Forest crop composition of 98.80% and Tree Canopy density of 52.87%</p> <p>OBSERVATIONS: The area admeasuring 0.66 ha forming part of Sy. No. 55/9(P) of Sancoale Village qualifies as Private Forest since it meets the criteria.</p>
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of the PCCF
No. 16/42 Book No. 10/20
16/03/2020



Office of Pr. Secretary (Forest)
Forward No.: 577/L
Date: 16/3/20

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Government of Goa
Office of the Joint Secretary (Revenue)/Chairman of the Committee
constituted by Forest Department to finalize the report on Private Forests
submitted by the Review Committee.
Chamber No.105, 2nd floor,
Secretariat, Alto-Porvorim,
Bardez, Goa- 403 521.

No.27/3/2019-20/RD/14

Dated:13 /03/2020

To,
The Principal Secretary (Forest),
Secretariat, Porvorim,
Goa.

Sub: Submission of Final Report regarding Private forest identified by
Review Committee in its report dated 21-06-2019...reg.
Ref.: Final report No.27/3/2019-RD/144 dated 02/03/2020.

Sir,

With reference to the above cited subject and in continuation to the final report referred to above, I am submitting herewith the revised annexure prepared by this Committee in respect of objectors referred to Sr. Nos. 39, 65, 70, 71, 72, 73, 74, 78 & 80.

2. The rest of the contents of the annexure to the above referred final report dated 02/03/2020 remains unchanged. The summary of the report after revision is as follows:

- a. Total addl. area identified by the Review Committee - 491.0826 ha.
- b. Objected area - 201.5712 ha.
- c. Inspected area - do
- d. Total area qualifying the criteria of Private Forest - 97.1920 ha.
- e. Total area not qualifying the criteria of Private Forest - 104.3792 ha.

3. In this regards, it is stated that the Government had rejected the Report dated 21/06/2019 submitted by the Review Committee appointed vide order No.7-1-2009/FOR/087 dated 23/04/2018. However, in view of the findings of the present Committee, it is requested that the same be placed before the Government for taking further appropriate decision.

WS (Forest) }
PCCF }
APCCF }
Ref. No. 16/03/2020
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GPI's
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16/03/20

Yours faithfully,
[Signature]
(Anthony J. B'Souza)
Joint Secretary (Revenue)/
Chairman of the Committee

Revised Annexure in respect of Sr. Nos. 39, 65,70,71,72,73 ,74,78 & 80.

Sr. No.	Taluka	Village	Sy. No./ P.T. Sheet	Name & addresses of the objectors	Sy. No./ P.T. Sheet	Additional Area Identified by Review Committee (ha)	Remarks
1	2	3	4	5	6	7	8
39	Bardez	Assagao	145/1-H	Sanjay Vinayak Tendulkar. 161/90. Feria Baixa Road, Opp. Old Mapusa Clinic, Mapusa	145/1	0.75	<p>1. The Forest Demarcation Team had demarcated an area of 35.78 (Ha) jointly under Sy. No.145/1 & 144/1 along with remark that this block comprises Sy. Nos. 145(Part) & 144(Part) as Private. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 0.75 (Ha) under Sy. No. 145/1 as Private. Forest.</p> <p>3. The site inspection of survey number 145/1-H (Sy. No. 145/1 has been sub divided) was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS & LR/BAR/MPS/MISC/01/2020/24 dated: 07/01/2020 which reveals that there are 02 (two) numbers forest species and NIL agricultural trees with Tree Canopy Density of 48.91% in the plot bearing Sy. No. 145/1-H of village Assagao.</p> <p>Note: An area of 0.737 ha under Sy. No. 145/1</p>

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							<p>which is part and parcel of 0.75 ha identified by Review Committee as Private Forest has not been inspected since it is not owned by the current objector.</p> <p>OBSERVATIONS: The area admeasuring 0.013 ha in Sy. No. 145/1-H of Assagao Village qualifies as Private Forest since it meets the required criteria of forest crop composition and canopy density.</p>
5	-do-	Salvador do Mundo	239/1	Milton Dias, H.No.1511,Nr. Sebastian Chapel, Orda, Candolim St.	239/1	6.31	<p>1. The Forest Demarcation Team had demarcated an area of 64.30 ha jointly under Sy. Nos. 237/0, 239/1, 239/2 & 266/0 as Pvt. Forest area with the remark that this block comprises of Sy. No. 239(P), 266(P) & 237(P).</p> <p>2. In addition to the said area, the Review Committee identified an area of 6.31 ha under Sy. No. 239/1 as Pvt. Forest with the remark that as per the survey plan, area is 26.60 ha instead of 2.625 ha (Form I& XIV). The area is partly demarcated by earlier demarcation team. An additional area of 6.31 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 239/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. IS&LR/BAR/MPS/MISC/01/2020/322 dated:</p>

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						12/02/2020 which states that the area has thick forestry growth and is very dense.
						OBSERVATIONS: The area admeasuring 6.31 ha in Sy. No. 239/1 of village Salvador do Mundo qualifies as Private Forest since it meets the required criteria.
70	TISWADI	Goalim Moula	31/1-J	Salgaonkar Development & Construction Services Pvt. Ltd., Salgaocar Centre, E4, Murgaon Estate, Chicalim	31/1-J	20.08
						<p>1. The Forest Demarcation Team had demarcated 16.62 ha as Private Forest area under Sy. No. 31/1.</p> <p>2. In addition to the said area, the Review Committee identified an area of 20.08 ha as Private Forest under said survey number with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 20.08 ha is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 31/1 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/574 dated 14/02/2020, No. ISLR/TIS/MISC/01/2020/704 dated 02/03/2020 & ISLR/TIS/MISC/01/2020/822 dated 12/03/2020 which reveals that there exists 4 different patches identified by Review Committee in the said survey number. All the</p>

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							<p>said patches are presently part of Sy. No. 31/1-J with following site inspection data:</p> <p>Patch I comprises of 15.6710 ha consisting of 1423 numbers of trees out of which 1350 are forest species while 73 are non forest species with forestry crop composition of 94.87% and tree canopy density of 9.022%.</p> <p>Patch II comprises of 1.9456 ha consisting with forestry crop composition of 76.83% and tree canopy density of 13.54%.</p> <p>Patch III comprises of 1.8758 ha. with Forestry Crop composition of 70.59% and tree canopy density of 20.883%.</p> <p>Patch IV comprises of 0.5876 ha consisting of 91 numbers of trees out of which 81 are forest species while 10 are non forest species with Forestry Crop composition of 89.01% and tree canopy density of 20.91%.</p> <p>OBSERVATIONS: The patch I, II, III & IV comprising of area admeasuring 15.6710 ha, 1.9456 ha, 1.8758 ha & 0.5876 ha respectively in Sy. No. 31/1-J of Goalim-Moula Village does not qualify as Private Forest since it does not meet the required criteria of density.</p>
-1	-do-	--do--	39/2	Salgaonkar Leasing & Credit Co. Pvt. Ltd., Salgaocar Centre, E4, Murgaon Estate, Chicalim	39/2	22.86	1. The Forest Demarcation Team had demarcated 14.13 ha as Pvt. Forest area.

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2. In addition to the said area, the Review Committee identified an area of 22.86 ha as Pvt. Forest.

3. The site inspection of Sy. No. 39/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/704 dated 02/03/2020 & No. ISLR/TIS/MISC/01/2020/822 dated 12/03/2020 which reveals that there exists 4 different patches identified by Review Committee in the said survey number. All the said patches are presently part of Sy. No. 39/2 with following site inspection data

Patch I comprises of 0.3970 ha consisting of 204 numbers of trees out of which 200 are forest species while 04 are non forest species with forestry crop composition of 98.04% and tree canopy density of 85.79%.

Patch II comprises of 1.3227 ha consisting of 89 numbers of trees out of which 81 are forest species while 08 are non forest species with forestry crop composition of 91.01% and tree canopy density of 8.683%.

Patch III comprises of 9.3958 ha consisting of 1615 numbers of trees out of which 1479 are forest species while 136 are non forest species

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							with forestry crop composition of 91.58% and tree canopy density of 13.108%.
							<p>Patch IV comprises of 2.5221 ha consisting of 1153 numbers of trees out of which 1118 are forest species while 35 are non forest species with forestry crop composition of 96.96% and tree canopy density of 47.705%.</p> <p>Note: An area of 9.2224 ha under Sy. No. 39/2 which is part and parcel of 22.86 ha identified by Review Committee as Private Forest has not been inspected since it is not owned by the current objector.</p> <p>OBSERVATIONS: The patch I & IV comprising of area admeasuring 0.3970 ha & 2.5221 ha respectively qualifies as Private Forest since it meets the criteria, however Patch II & III admeasuring 1.3227 ha & 9.3958 ha respectively in Sy. No. 39/2(P) of Goalim-Moula Village does not qualify as Private Forest since it does not meet the required criteria of density.</p>
72	-do-	Talaulim	97/1	Sweta Estate Pvt. Ltd, H. No.59, Chalbhat, Dauji Road. Ella Old Goa.	97/1	4.68	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest, since area is non forest as per said Team.</p> <p>2. The Review Committee however identified a contiguous patch bearing area of 5.39 ha under Sy. Nos. 97/1 (P), 97/2(P), 97/2-A(P), 97/3(P) &</p>

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97/6. of village Talaulim. In the said patch, an area of 4.68 ha under Sy. No. 97/1(P) owned by the objector is identified as Pvt. Forest.

3. The site inspection of Sy. No. 97/1 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/822 dated 12/03/2020 which reveals that there exists 02 patches in the said survey number with following site inspection data:

Patch I comprises of 1.0997 ha consisting of 99 numbers of trees out of which 55 are forest species while 44 are non forest species with forestry crop composition of 55.56% and tree canopy density of 12.803%.

Patch II comprises of 3.5803 ha which consist of forest species and the area is having slope with formation of valley. The forestry vegetation is dense and is a thick forest.

OBSERVATIONS:

The patch I comprising of area admeasuring 1.0997 ha does not qualify as Private Forest since it does not meet the required criteria of crop composition and canopy density however Patch II admeasuring 3.5803 ha in Sy. No. 97/1(P) of Talaulim Village qualifies as Private Forest since it meets the required criteria.

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73	-do-	-do-	106/1	Vardhan Real Estates Pvt. Ltd., Salgaonkar Centre, E4, Murgaon Estate, Off. Airport Rd, Chicalim	106/1	33.72	<p>1. The Forest Demarcation Team had not demarcated any area as Pvt. Forest. since area is non forest as per said Team.</p> <p>2. The Review Committee identified an area of 33.72 ha as Pvt. Forest.</p> <p>3. The site inspection of Sy. No. 106/1 was conducted by the site inspection team. constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/822 dated 12/03/2020 which reveals that there are 2317 number of trees out of which 2083 numbers are forest species while 234 numbers are non forestry species with Forestry Crop composition of 89.90% and Tree Canopy Density of 12.842% .</p> <p>OBSERVATIONS: The area admeasuring 33.72 ha in Sy. No. 106/1 of Talaulim Village does not qualify as Private Forest since it does not meet the required criteria of canopy density.</p>
74	-do-	-do-	-do-	Mahadhan Real Estates LLP, Reg. Office: Salgaonkar House. Off Dr. F.L Gomes Rd., Vasco Da Gama. Goa.	-do-	-do-	-do-
78	-do-	Bainguini m	26/2(P)	Morries Estates Pvt. Ltd., First Floor, Flat No.103, Manisha Apartment, Appasaheb Marathe Marg, Prabhdevi, Mumbai 400 025	26/2(P)	4.61	1. The Forest Demarcation Team had demarcated an area of 12.10 ha jointly under Sy. No.16/1(P) & 26/2(P) as Private Forest area.

							<p>2. In addition to the said area, the Review Committee identified an area of 4.61 (Ha) as Private Forest under Sy. No. 26/2(P) with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 4.61 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of survey number 26/2 was conducted by the site inspection team, constituted vide Government Order No. MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/47 dated 06/01/2020 & No. ISLR/TIS/MISC/01/2020/641 dated 21/02/2020 which reveals that the objector owns an area of 0.4919 ha out of 1.47 ha under Sy.No.26/2(P) which is identified as additional Private Forest area where in there are 101 number of trees out of which 12 are forest species and 89 non Forest Species with Forestry Crop composition of 11.88% .</p> <p>OBSERVATIONS: The area admeasuring 0.4919 ha in Sy. No. 26/2(P) of Bainguinim Village owned by the objector does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.</p> <p>1. The Forest Demarcation Team had demarcated an area of 12.10 ha jointly under Sy.</p>
80	-do-	-do-	26/2	Prasad S. Parulekar, H.No. 107/A, Ambekhand, Verem	26/2(P)	4.61	

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					<p>No.16/1(P) & 26/2(P) as Pvt. Forest area.</p> <p>2. In addition to the said area, the Review Committee identified an area of 4.61 (Ha) as Private Forest under Sy. No. 26/2(P) with the remark that the area is partly demarcated by earlier demarcation team. An additional area of 4.61 (Ha) is identified as Private Forest by Review Committee.</p> <p>3. The site inspection of Sy. No. 26/2 was conducted by the site inspection team, constituted vide Government Order No.MS-REV.PF/DCF/WP/2018-19/393 dated 30/12/2019. The report of the site inspection team has been received under No. ISLR/TIS/MISC/01/2020/469 dated 05/02/2020 which reveals that the objector owns an area of 0.9781 ha out of 1.47 ha in Sy. No. 26/2 (P) which has 123 numbers of trees of which 85 are forestry species while 38 are non forestry species with forestry crop composition of 69.91%.</p> <p>OBSERVATIONS: The area admeasuring 1.47 ha in Sy. No. 26/2(P) of Bainguinim Village owned by the objector does not qualify as Private Forest since it does not meet the required criteria of forest crop composition.</p>
<p><i>[Signature]</i> Joint Secretary (Revenue) 13/03/2020.</p>	<p><i>[Signature]</i> Director (DSLRL) 13/3/2020</p>	<p><i>[Signature]</i> 13.03.2020 DCF (South Goa Division)</p>	<p><i>[Signature]</i> Under Secretary (Rev-IV) Member Secretary.</p>		